

**COMMITTEE ON
GOVERNMENT ASSURANCES
(2020-2021)**

(SEVENTEENTH LOK SABHA)

FORTY-NINTH REPORT

**REVIEW OF PENDING ASSURANCES PERTAINING TO THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

Presented to Hon'ble Speaker, Lok Sabha on 04/10/2021

Presented to Lok Sabha on 01/12/2021



**LOK SABHA SECRETARIAT
NEW DELHI**

December, 2021 / Agrahayana, 1943 (Saka)

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**COMPOSITION OF THE
COMMITTEE ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri M.K. Raghavan
11. Shri Chandra Sekhar Sahu
12. Dr. Bharatiben Dhirubhai Shiyal
13. Shri Indra Hang Subba
14. Smt. Supriya Sule
15. Vacant@

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020

@ Shri Pashupati Kumar Paras ceased to be a Member of the Committee w.e.f. 7.7.2021 due to his induction in the Union Council of Ministers.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Forty-Ninth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2020-2021) at their sitting held on 12th April, 2021 took oral evidence of the representatives of the Ministry of Housing and Urban Affairs regarding pending Assurances.

3. At their sitting held on 29th September, 2021, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

5. For facility of reference and convenience, the Observations and Recommendations of the Committee have been printed in bold letters in the Report.

NEW DELHI;
29 September, 2021
07 Asvina, 1943 (Saka)

RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES

REPORT

I. Introductory

The Committee on Government Assurances scrutinize the Assurances, promises, undertakings, etc., given by the Ministers from time to time on the floor of the House and report the extent to which such Assurances, promises and undertakings have been implemented. Once an Assurance has been given on the floor of the House, the same is required to be implemented within a period of three months. The Ministries/Departments of the Government of India are under obligation to seek extension of time required beyond the prescribed period for fulfilment of the Assurance. Where a Ministry/Department is unable to implement an Assurance, that Ministry/Department is bound to request the Committee for dropping it. The Committee consider such requests and approve dropping, in case, they are convinced that grounds cited are justified. The Committee also examine whether the implementation of Assurances has taken place within the minimum time necessary for the purpose and the extent to which the Assurances have been implemented.

2. The Committee on Government Assurances (2009-2010) took a policy decision to call the representatives of various Ministries/Departments of the Government of India, in a phased manner, to review the pending Assurances, examine the reasons for pendency and analyze operation of the system prescribed in the Ministries/Departments for dealing with Assurances. The Committee also decided to consider the quality of Assurances implemented by the Government.

3. The Committee on Government Assurances (2014-2015) decided to follow the well established and time tested procedure of calling the representatives of the Ministries/ Departments of the Government of India, in a phased manner and review the pending Assurances. The Committee took a step further and decided to call the representatives of the Ministry of Parliamentary Affairs also as all the Assurances are implemented through it.

4. In pursuance of the *ibid* decision, the Committee on Government Assurances (2020-2021) called the representatives of the Ministry of Housing and Urban Affairs and the Ministry of Parliamentary Affairs to render clarifications with regard to delay in implementation of the pending Assurances pertaining to the Ministry of Housing and Urban Affairs at their sitting held on 12th April, 2021. The Committee examined in detail the following 25 Assurances:

Sl.No.	SQ/USQ No. dated	Subject
1	USQ No. 2205 dated 18.12.2013	Audit by HUDCO (Appendix-I)
2	USQ No. 3527 dated 12.02.2014	Revival of Government of India Stationery Office (GISO) (Appendix-II)
3	USQ No. 2489 dated 11.03.2015	Quota for Women in Urban Local Bodies (Appendix-III)
4	USQ No. 4954 dated 23.04.2015	Women Reservation Bill (Appendix-IV)
5	USQ No. 6641 dated 06.05.2015	Land for Netaji Memorial (Appendix-V)
6	USQ No. 4129 dated 23.12.2015	Memorial of Netaji (Appendix-VI)

7	SQ No. 145 dated 09.12.2015 (Supplementary by Smt. Poonam Mahajan, M.P.)	Housing Scheme for Government Employees (Appendix-VII)
8	USQ No. 496 dated 27.04.2016	Allotment of Land (Appendix-VIII)
9	USQ No. 497 dated 19.07.2017	Rebate on Home Loan (Appendix-IX)
10	USQ No. 602 dated 19.07.2017	AMRUT (Appendix-X)
11	USQ No. 79 dated 11.12.2018	Land Policy (Appendix-XI)
12	USQ No. 242 dated 05.02.2019	Land Pooling Policy (Appendix-XII)
13	USQ No. 5447 dated 25.07.2019	Land Pooling Policy (Appendix-XIII)
14	USQ No. 721 dated 21.11.2019	Delhi Land Pooling Policy (Appendix-XIV)
15	USQ No. 2862 dated 05.12.2019	Urbanisation of Villages of Delhi (Appendix-XV)
16	USQ No. 1222 dated 18.12.2018	Cancellation of Land Allotment (Appendix-XVI)
17	USQ No. 3281 dated 01.01.2019	Irregularities by Cooperative Societies (Appendix-XVII)
18	USQ No. 4384 dated 08.01.2019	NGOs in Animal Welfare (Appendix-XVIII)
19	USQ No. 2074 dated 04.07.2019	Rank of Cities (Appendix-XIX)
20	USQ No. 2177 dated 04.07.2019	Drones' Role to Check Illegal Occupation of Land (Appendix-XX)

21	SQ No. 465 dated 25.07.2019	Affordable Housing Projects/Schemes (Appendix-XXI)
22	General Discussion dated 31.07.2019	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill. (Appendix-XXII)
23	USQ No. 2953 dated 05.12.2019	Redevelopment of Lutyens Bungalow Zone (LBZ) and Central Vista (Appendix-XXIII)
24	SQ No. 349 dated 12.12.2019	Use of Drone Technology (Appendix-XXIV)
25	SQ No. 349 dated 12.12.2019 (Supplementary by Smt. Rama Devi, M.P.)	Use of Drone Technology (Appendix-XXV)

5. The Extracts from the Manual of Parliamentary Procedures in the Government of India, Ministry of Parliamentary Affairs laying guidelines on the definition of an Assurance, the time limit for its fulfilment, dropping / deletion and extension, the procedure for fulfilment, etc., besides maintenance of Register of Assurances and periodical reviews to minimize delays in implementation of the Assurances are reproduced at Appendix-XXVI.

6. During oral evidence, the Committee emphasized that the Ministries/Departments are required to implement an Assurance within a period of three months and if the Ministries / Departments are unable to fulfil the Assurance within that time period, then it is imperative for them to seek extension of time. The Committee also observed that the Ministry of Housing and Urban Affairs had a total of 31 pending Assurances out of which two Assurances pertained to the 15th Lok Sabha, 13 Assurances to 16th Lok Sabha and 16 Assurances to the 17th Lok Sabha. As the Assurances belonging to the 15th Lok Sabha

were very old and pending for more than 07 years and there were inordinate delays in fulfilment of these Assurances, the Committee enquired about the monitoring and periodical review of the pending Assurances in the Ministry to minimize delays in their implementation and the mechanism available for implementation of Parliamentary Assurances. In reply, a representative of Ministry of Housing and Urban Affairs briefed the Committee as under:

“Sir, there is three phase arrangement for timely completion of Assurances in the Department. Our first arrangement for this is the Senior Officers’ Meeting, in which all the Joint Secretaries and Directors are there under the chairmanship of the Secretary. We take-up the Parliamentary issues therein monthly. We have also taken up Assurances in that. Second, we have a system of e-office, in which our Parliament Division reminds everyone from time to time that as to what Assurances we have given, what is their time-limit, instructions are given to fulfil them on time. If for some reason they are not fulfilled, instructions are also given for extension of time. Third, our Joint Secretary is incharge of Parliamentary related matters. He reviews at his level from time to time and inform the concerned that the Assurances should be fulfilled in time.”

7. In view of the explanations submitted by the representatives of the Ministry of Housing and Urban Affairs during the course of oral evidence, the Committee acceded to the requests of the Ministry to drop the two Assurances mentioned at Sl. Nos. 8 and 9 in the above list. Subsequently, seven Assurances mentioned at Sl. Nos. 10, 16, 18, 19, 20, 22 and 25 have been implemented on 04.08.2021.

Observations/Recommendations

8. The Committee note that as many as 31 Assurances pertaining to the Ministry of Housing and Urban Affairs were pending for implementation. In the 25 Assurances, out of these, taken up by the Committee for Oral Evidence, the Assurances mentioned at Sl. Nos. 01 and 02 belong to 15th Lok Sabha and are pending for more than 07 years. Another 13 Assurances belonging to the 16th Lok Sabha and the remaining 10 Assurances belonging to the 17th Lok Sabha were also pending for more than two to six years. Subsequently, seven Assurances belonging to the 16th Lok Sabha and the 17th Lok Sabha have been implemented in August, 2021. The Committee further note that the Assurances mentioned at Sl. Nos. 11 to 15 are pending despite the fact that the issues pertain to a crucial matter regarding Delhi Land Pooling Policy and urbanisation of villages in Delhi. Although the Ministry is stated to be aware of the Manual of Parliamentary Procedures stipulating periodic reviews of all Assurances at the highest level, the inordinate delays in fulfillment of the Assurances reveal the shortcomings of the Ministry's system for reviewing and monitoring the fulfilment of the pending Assurances. Thus, the existing mechanism put in place by the Ministry for fulfilling the Assurances especially those involving other Ministries/ Departments is far from effective inspite of conducting regular review meetings as claimed by the Ministry. The Committee are perturbed at the extent of pendency and delay in fulfillment of the Assurances by the Ministry because of which the utility and relevance of the Assurances are lost.

The Committee are fully aware that implementation of Assurances related to land pooling matters require more time and may be difficult to be executed within the prescribed time period. However, intense and sustained efforts need to be made to implement them. The Committee, therefore, recommend that the existing mechanism/ system should be overhauled and streamlined with a view to avoiding delay in fulfillment of the Assurances particularly the pending Assurances. The Committee would also like the Ministry to furnish the Minutes of the review meetings held in the Ministry from time to time to monitor the implementation of Assurances as it will help the Committee in assessing the progress of the Ministry of Housing and Urban Affairs in this direction.

II. Review of the Pending Assurances of the Ministry of Housing and Urban Affairs.

9. In the succeeding paragraphs, the Committee deal with some of the important pending Assurances pertaining to the Ministry of Housing and Urban Affairs which have been critically examined / reviewed by them at their sitting held on 12.04.2021.

A. Audit by HUDCO

USQ No. 2205 dated 18.12.2013 regarding 'Audit by HUDCO' (Sl.No. 01)

10. In USQ No. 2205 dated 18.12.2013 regarding 'Audit by HUDCO' (Appendix-I), the following issues were raised:

- “(a) Whether HUDCO has conducted their third party audit in respect of Central Government Employees Welfare Housing Organization Schemes in various States;
- (b) If so, the details of deficiencies, defects, deviation/variation identified by HUDCO and action taken by CGEWHO to rectify the defects, scheme-wise;

- (c) Whether the Government proposes to take action against those who are responsible for these defects/deviations;
- (d) If so, the details thereof;
- (e) Whether the Government may also compensate allottees for deficiencies; and
- (f) If so, the details thereof and if not, the reasons therefor?"

In reply with regard to points (e) and (f), an Assurance was given that the matter is under consideration of the Ministry.

11. In its Status Note furnished in April 2021, the Ministry of Housing and Urban Affairs apprised the position regarding implementation of the Assurance as under:

"(i). The beneficiaries of Chennai Ph-II & Chennai Ph-III have a combined Community Centre and construction work of Community Centre was expected to be completed by mid 2020. However, due to lockdown towards Covid-19 pandemic, the work could not be completed in scheduled time. The same is in progress and is expected to be completed in mid 2021.

(ii). Car parking earmarked for Chennai Ph- II beneficiaries are yet to be sold.

(iii). The contractor has not submitted the final bill. The final cost will be worked out after receipt of final bill by the contractor and after selling of all unsold car parkings. CGEWHO may be able to compensate or otherwise the allottees for deficiencies after the final cost of the project has been worked out, which is not possible at present due to the reasons mentioned above."

12. Giving an update on the implementation of the Assurance during oral evidence, a representative of the Ministry of Housing and Urban Affairs deposed as under:-

"Sir, we audited the Chennai project. In this, the question was asked whether Government may also compensate allottees for deficiencies. If so, details thereof. This Assurance was made on this. Its background is that 572 houses were built in Chennai, out of which we have sold 571 houses, one house is left to be sold. It has

86 car parkings left for sale. There were shortcomings in it, so an amount of Rs. 44 lakh rupees have been recovered from the payment to the contractor. We anticipate that the project will be completed by December 2021.”

13. When asked about the total amount and whether these houses were built only in Chennai or were also built elsewhere in the country as well, a representative of the Ministry of Housing and Urban Affairs informed as under:-

“Sir, we have not brought the figure of the amount, but there were 571 houses. Sir, these have been built in many cities.”

14. The Committee enquired whether the Government proposes to take action against them. To this, a representative of the Ministry replied as under:

“Chargesheet has been issued against an official”.

Observations / Recommendations

15. The Committee note that the Assurance given in reply to USQ No. 2205 dated 18 December, 2013 regarding 'Audit by HUDCO' is pending for more than 07 years. During oral evidence, the representative of the Ministry apprised the Committee that due to lockdown towards COVID-19 pandemic, the work could not be completed in scheduled time and the same was expected to be completed in mid 2021. The Ministry also informed that the contractor of the project had not submitted the final bill. Central Government Employees Welfare Housing Organisation (CGEWHO) may be able to compensate or otherwise, the allottees for deficiencies after the final cost of the project has been worked out. Notwithstanding the explanation of the Ministry in the matter, the fact remains that the appropriate follow-up action on the Assurance pertaining to an

important subject has been inordinately delayed and still remains pending for implementation. The Committee desire that the Ministry should explore a system for completing the desired work expeditiously in a time-bound manner. The Committee note that a charge sheet has been issued against an officer concerned with the project. The Committee strongly recommend that the Ministry should have a strict and vigorous internal quality audit of all its projects carried out by the contractors and the responsibility should be fixed at the level of officers/engineers/contractors of the projects if any substandard workmanship and poor quality of construction works are found. While deploring the lack of concern and failure of the Ministry to take pro-active action in the matter, the Committee recommend the Ministry of Housing and Urban Affairs to step up its efforts and pursue the matter vigorously at the highest level for early implementation of the Assurance. The Committee would like to be apprised of the initiatives taken and progress made in the matter. The Committee also direct the Ministry to submit a detailed report regarding the ongoing Central Government Employees Welfare Housing Organization Schemes in the country.

B. IRREGULARITIES BY COOPERATIVE SOCIETIES

USQ No. 3281 dated 01.01.2019 regarding 'Irregularities by Cooperative Societies' (Sl.No. 17)

16. In USQ No. 3281 dated 01.01.2019 regarding 'Irregularities by Cooperative Societies' (Appendix-XVII), the following points were raised:

(a) whether it is a fact that it was clearly indicated in the above mentioned replies to USQ No. 3631 dated 11.12.2009 and USQ No. 1492 dated 05.03.2010 that there are numerous perpetrated frauds committed by the various Group Housing Cooperative Societies functioning in Delhi/New Delhi and after the intervention of the Delhi High Court, CBI had registered 202 regular cases against the said societies;

(b) if so, whether the Registrar has/had closed his eyes on the explanation of DCS Act and rules abruptly entertaining the audit reports of the Societies without its proper scrutiny and the Society named ' Sarva Priya CHBS Limited' is using its superfluous power while filing the audit report, where Society's accounts seemed to be ensembled, which is the clear violation of Delhi Cooperative Tribunal Decision, delivered in appeal no. 55 and 56/2013 DCT and in Arbitration case no. 116/HB/DR/ARB/2011-12 as well as CIC decision delivered in case no. CIC/KY/A12016/000783-SA; and

(c) if so, the action being taken in this regard along with the details of corrective steps being taken by the Government to check such types of frauds?

In reply, an Assurance was given that the information was being collected and would be laid on table of the House.

17. In its Status Note furnished in April, 2021, the Ministry of Housing and Urban Affairs apprised the Committee of the following position in this regard:-

"The information sought pertains to the Government of National Capital Territory of Delhi (GNCTD).

(a): Yes Sir.

(b) & (c): Complete information from Registrar Cooperative Societies (RCS), GNCTD has not been received. Chief Secretary, GNCTD has been requested to provide information."

18. During oral evidence, the representatives of the Ministry of Housing and Urban Affairs deposed in this regard as under:-

“This subject is the concern of the State Government. In this, we sought replies from both the CBI and the State Government. CBI has given a positive reply in the first one that 202 cases are registered with CBI. In the second matter, there is no reply from the State Government level yet. We have written a letter to the Chief Secretary, requesting him to kindly reply.”

Observations / Recommendations

19. The Committee are constrained to note that an Assurance given in reply to USQ No. 3281 dated 01 January, 2019 regarding ‘Irregularities by Cooperative Societies’ which involved collection of certain information from the Central Bureau of Investigation (CBI) and the Registrar Cooperative Societies (RCS), Government of National Capital Territory of Delhi (GNCTD) is still pending for implementation despite a lapse of about two and a half years. According to the Ministry, the complete information for fulfillment of the Assurance has not been received despite reminders. The Committee are of the strong view that the Ministry of Housing and Urban Affairs cannot be a mere spectator in the irregularities committed by the cooperative societies. The Committee feel that some punitive action should have been initiated, after efflux of a reasonable time against those responsible for not furnishing the information. Moreover, the Ministry cannot evade its responsibility of implementing the Assurance, given on the floor of the House by obtaining the desired information from the Registrar Cooperative Societies, Government of National Capital Territory of

Delhi. The Committee would like to stress that the information from the Government of National Capital Territory of Delhi be obtained expeditiously so that the Assurance can be implemented at the earliest.

III. Implementation Reports

20. As per the Statement of the Ministry of Parliamentary Affairs, Implementation Reports in respect of the following 07 Assurances have since been laid on the Table of the House on the dates as mentioned against each:

Sl.No	Sl.No. in the Table (Para No. 4)	SQ/USQ No. dated	Date of Implementation
(i).	Sl. No. 10	USQ No. 602 dated 19.07.2017 regarding 'AMRUT'	04.08.2021
(ii).	Sl. No. 16	USQ No. 1222 dated 18.12.2018 regarding 'Cancellation of Land Allotment'	04.08.2021
(iii).	Sl. No. 18	USQ No. 4384 dated 08.01.2019 regarding 'NGOs in Animal Welfare'	04.08.2021
(iv).	Sl. No. 19	USQ No. 2074 dated 04.07.2019 regarding 'Rank of Cities'	04.08.2021
(v).	Sl. No. 20	USQ No. 2177 dated 04.07.2019 regarding 'Drones' Role to Check Illegal Occupation of Land'	04.08.2021
(vi).	Sl. No. 22	General Discussion dated 31.07.2019 regarding 'The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill'	04.08.2021
(vii).	Sl. No. 25	SQ No. 349 dated 12.12.2019 (Supplementary by Smt. Rama Devi, M.P.) regarding 'Use of Drone Technology'	04.08.2021

NEW DELHI;
29 September, 2021
 07 Asvina, 1943 (Saka)

**RAJENDRA AGRAWAL,
 CHAIRPERSON,
 COMMITTEE ON GOVERNMENT ASSURANCES**

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 2205

TO BE ANSWERED ON DECEMBER 16, 2013

AUDIT BY HUDCO

No. 2205 SHRI SANJAY BHOI:

Will the MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) Whether HUDCO has conducted their party audit in respect of Central Government Employees Welfare Housing Organization Schemes in various States;
- (b) If so, the details of deficiencies, defects, deviation/variation identified by HUDCO and action taken by CGEWHO to rectify the defects, scheme-wise;
- (c) Whether the Government proposes to take action against those who are responsible for these defects/deviations;
- (d) If so, the details thereof;
- (e) Whether the Government may also compensate allottees for deficiencies; and
- (f) If so, the details thereof and if not, the reasons therefor?

Contd....2/

ANSWER

**MINISTER OF HOUSING AND URBAN POVERTY ALLEVIATION
(Dr.(MS.) GIRLJA VYAS)**

(a): Yes Madam. HUDCO has conducted a quality audit in respect of CGEWHO housing scheme at Chennai Phase-II.

(b): HUDCO had submitted its report. As per the report, HUDCO had pointed out most of the defects that have been noticed are rectifiable while the remaining are non-rectifiable. The overall finish appears to be reasonable keeping in view the cost and time taken to complete the project. HUDCO has pointed out certain variation in execution vis-à-vis the specifications including

- i)** Precast RCC / CC Frames have been used instead of pressed steel single rebated frames.
- ii)** Deviation from prescribed heights in respect of electrical fittings.
- iii)** PVC cistern instead of chinaware cistern.

CGEWHO has initiated all possible action to remedy the rectifiable defects and the defects, if any, that have been noticed during the defect liability period are also being rectified as per CGEWHO rules. CGEWHO has also calculated the financial implication so as to deduct the same from the contractor's payment.

(c)&(d): The matter shall be thoroughly probed and anybody found guilty will not be spared.

(e)&(f): The matter is under consideration of the Ministry.

GOVERNMENT OF INDIA

MINISTRY OF URBAN DEVELOPMENT
LOK SABHA
UNSTARRED QUESTION No.3527

TO BE ANSWERED ON FEBRUARY 12, 2014

REVIVAL OF GISO

No. 3527: SHRI KULDEEP BISHNOI:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a): whether the Government has decided to wind up Government of India Stationery Office, (GISO), Kolkata and decentralize its work;
- (b): If so, the details thereof along with the reasons therefor;
- (c): the total annual expenditure on GISO and the staff strength of GISO; and
- (d): the steps taken by Government to revive GISO and generate revenue by commercializing its surplus capacity?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRIMATI DEEPA DASMUNSHI)

- (a) : No, Madam.
- (b) : Does not arise.
- (c) : The total expenditure of GISO for the year 2012-13 was Rs.19.48 cr.
The sanctioned staff strength of GISO as on 1.1.2014 is 622.
- (d) : An Internal Work Study Unit(IWSU) was conducted in September, 2013 to review the staff strength and organizational structure of GISO. The recommendations given by the IWSU team in its report have been examined, and it is proposed to get a study done for comprehensive evaluation of the role, mandate and utility of GISO, and for redefining its role towards optimal utilization of manpower and other resources.

Appendix III

**GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 2489
TO BE ANSWERED ON MARCH 11, 2015**

QUOTA FOR WOMEN IN URBAN LOCAL BODIES

**No. 2489. SHRI B.VINOD KUMAR:
DR. KAMBHAMPATI HARIRABU:
SHRI ASADUDDIN OWAISI:
SHRI MUTHAMSETTI SRINIVASA RAO (AVANTHI):**

Will the MINISTER OF URBAN DEVELOPMENT be pleased to state:-

- (a) whether the Government proposes 50 per cent reservation for women in urban local bodies and if so, the details thereof;**
- (b) the details of States which have such provisions at present;**
- (c) whether the Government has had any consultations with the States in this regard and if so, the details and response thereto;**
- (d) the steps taken or being taken by the Government keeping in view the response of the States; and**
- (e) the time by which a central legislation in this regard will be mooted?**

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)**

(a): Yes, Madam. The Government is considering a proposal for increasing representation of women in urban local bodies from the present 33 per cent to 50 per cent through an amendment to article 243T of the Constitution of India.

(b) to (e): Many States already have provision for 50 percent reservation for women in Urban Local Bodies, which include Andhra Pradesh, Assam, Bihar, Chhattisgarh, Gujarat, Himachal Pradesh, Jharkhand, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Odisha, Tripura and Telangana. One round of consultations have been undertaken with States and there is a broad consensus to the proposal. Further action would be taken as per the decision of the Cabinet.

LOK SABHA

UNSTARRED QUESTION NO: 4954

ANSWERED ON:23.04.2015

WOMEN RESERVATION BILL

SADHU SINGH

(a) whether the Government proposes to reintroduce the Bill which has lapsed on dissolution of the Fifteenth Lok Sabha for reservation of one third seats for women in the Lok Sabha and the State Assemblies;

(b) if so, the details thereof along with the time frame set therefor;

(c) whether the Government has any plan to provide 50% reservation for women in urban local bodies; and

(d) if so, the details thereof along with the steps taken/being taken by the Government in this regard?

Will the Minister of LAW AND JUSTICE be pleased to state:-

ANSWER

MINISTER OF LAW AND JUSTICE (SHRI D.V. SADANANDA GOWDA)

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLIES TO PART (a) to (d) OF LOK SABHA UNSTARRED QUESTION NO. 4954 FOR ANSWER ON 23RD APRIL, 2015

(a) to (b): During the years, a consistent demand has been made from various quarters for giving adequate representation to women in Parliament and State Legislatures and to provide for reservation of one-third seats for women in Lok Sabha and State Legislative Assemblies including the Legislative Assemblies of the National Capital Territory of Delhi, for a period of 15 years. A Bill, namely, the Constitution (One Hundred and Eight Amendment) Bill, 2008 was introduced in Rajya Sabha on 6th May, 2008. The Rajya Sabha passed the said Bill on 9th March, 2010; but it could not be passed by the Fifteenth Lok Sabha. The said Bill lapsed on dissolution of the fifteenth Lok Sabha.

It has been the endeavor of the Government to provide for reservation of one-third seats for women in the House of the People and the State Legislative Assemblies. The issue involved needs careful consideration on the basis of consensus among all political parties before a Bill for amendment in the Constitution is brought before Parliament.

(c) and (d): The information is being collected and will be placed on the Table of the House.

MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO: 6641

ANSWERED ON:06.05.2015

LAND FOR NETAJI MEMORIAL

ASHWINI KUMAR

(a) whether Netaji Subhash Chandra Bose INA Trust have requested the Government for the allotment of land in New Delhi to set up Netaji Memorial; and

(b) if so, the status of the request?

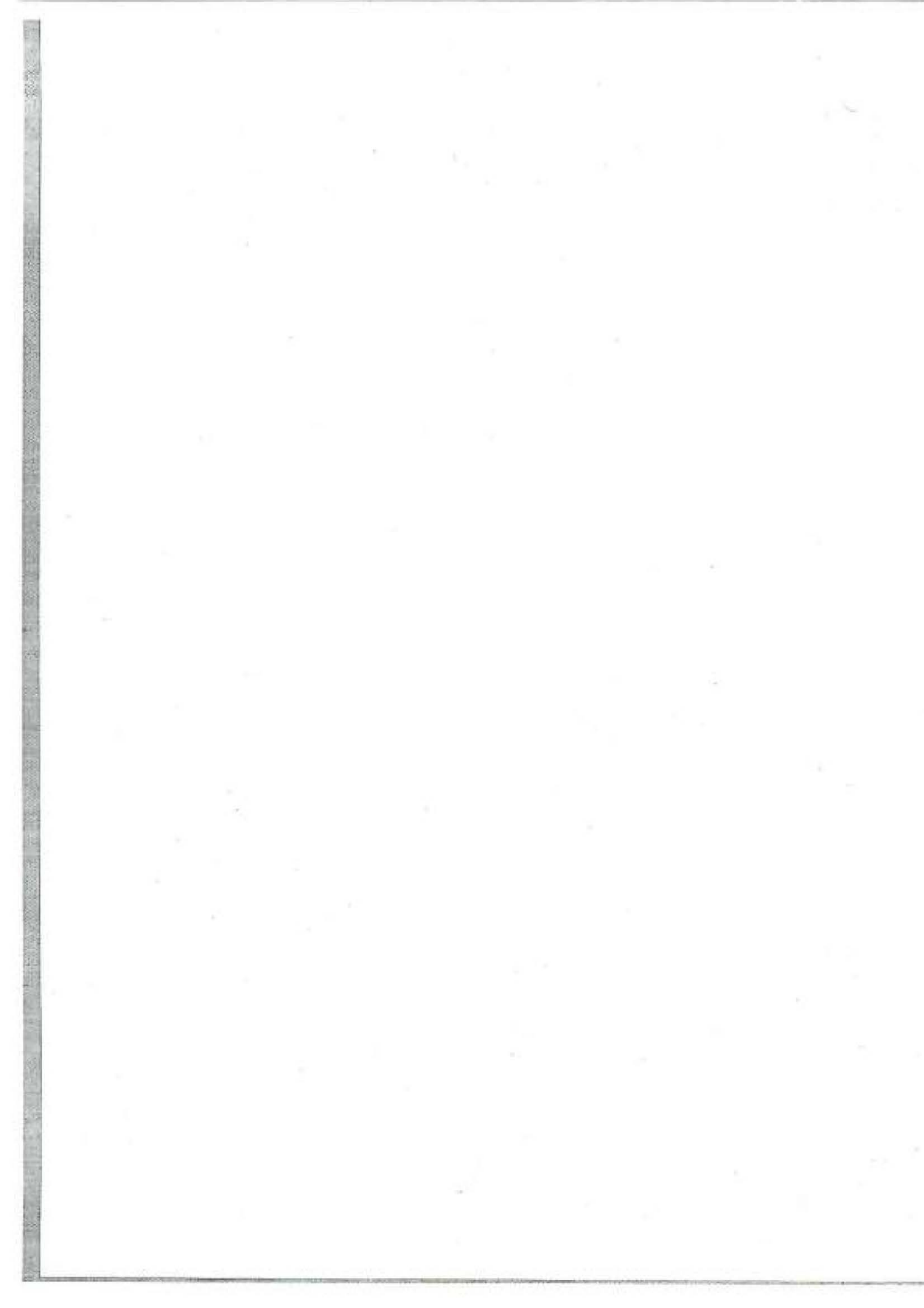
Will the Minister of URBAN DEVELOPMENT be pleased to state:-

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI BABUL SUPRIYO)

a) :Yes, Madam.

b) : The matter is under examination.



**GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT
LOK SABHA
UNSTARRED QUESTION NO.4129
TO BE ANSWERED ON DECEMBER 23, 2015**

MEMORIAL OF NETAJI

No.4129 SHRI ASHWINI KUMAR:

Will the Minister of URBAN DEVELOPMENT be pleased to state :

- a) whether THE Government has received request from various organizations for allotment of land in the vicinity of India Gate to set up Netaji Memorial; and

- b) if so, the details thereof and the action taken/ being taken by the Government in this regard?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT
(SHRI BABUL SUPRIYO)**

a) : Yes, Madam.

b) : The matter is under examination.

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

STARRED QUESTION NO. *145

TO BE ANSWERED ON DECEMBER 9, 2015

HOUSING SCHEME FOR GOVERNMENT EMPLOYEES

No. *145 SHRI CHARANJEET SINGH RORI:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) the housing satisfaction level of the Central Government employees in the country;**
- (b) whether the Government proposes to construct houses for serving and retired Central Government employees in various parts of the country;**
- (c) if so, the details thereof and the action taken/being taken by the Government in this regard;**
- (d) the details of schemes previously launched for serving and retired Central Government employees; and**
- (e) whether the Central Government Employees Welfare Organization (CGEWHO) proposes any special housing scheme for the Central Government employees and if so, the details thereof ?**

ANSWER

**THE MINISTER OF HOUSING & URBAN POVERTY ALLEVIATION
[SHRI M. VENKAIAH NAIDU]**

(a) to (e): A Statement is laid on the Table of the Lok Sabha.

...2/

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED
QUESTION NO. *145 FOR 09.12.2015 REGARDING HOUSING
SCHEME FOR GOVERNMENT EMPLOYEES

- (a) to (c) Yes, Madam. As part of fulfilling the housing satisfaction level of Government employees in the country, CGEWHO addresses housing shortage issues by providing housing to central government employees as per their demand, availability of land, feasibility of the project etc. The Central Government Employees Welfare Housing Organization (CGEWHO) has completed 30 projects consisting of 13927 Dwelling Units in various parts of the country for central government employees. In 2009, CGEWHO had conducted a demand survey in twenty cities across the country. Substantial demand was received from the employees in Pune, Nagpur, Patna, Dehradun, Chandigarh and Thiruvananthapuram as per details provided at Annexure- I. A request for all the six stations has been made to the respective State Governments for allotment of suitable land and the schemes will progress on allotment of the same.
- (d) The CGEWHO has already completed 30 housing schemes consisting of 13927 Dwelling Units. It also has four schemes under progress, consisting of additional 3211 Dwelling Units in various parts of the country, as per details at Annexure-II.
- (e) No, Madam.

**Annexure referred to in the reply to Part (a) to (c) of Lok Sabha Starred Question
No. 145 regarding "Housing Scheme for Government employees".**

DEMAND SURVEY OF CGEWHO IN 2009

Demand Survey for 20 cities of different states has been published in the 'INDIAN EXPRESS' All India Edition & CGEWHO's official website www.cgewho.nic.in (NOW cgewho.in) with the last date as 24/08/2009. Nos of applications received in total are given here in under.

NAME OF STATION	Applications Received	NAME OF STATION	Applications Received
Assam		Kerala	
1. Guwahati	226	10. Thiruvananthapuram	630
Bihar		Maharashtra	
2. Patna	964	11. Nagpur	794
Chhatisgarh		12. Pune	1610
3. Raipur	69	Madhya Pradesh	
Goa		13. Bhopal	139
4. Goa	127	14. Indore	73
Gujrat		15. Jabalpur	239
5. Vadodra	170	Uttar Pradesh	
Himachal Pradesh		16. Agra	96
6. Shimla	244	17. Allahabad	90
Jammu & Kashmir		Uttara Khand	
7. Jammu	42	18. Dehradun	955
Jharkhand		Union Territory	
8. Ranchi	195	19. Chandigarh	2249
Karnataka		West Bengal	
9. Mysore	334	20. Siliguri	62

Study of Demand Survey : CGEWHO had categorized the pattern of the paid demand survey broadly in three depending on the No(s) of responses received (i) <100, (ii) >100 and <500 (iii) >500. The SIX Stations which was having 500+ applications were identified for future schemes and Response Amount cashed. Rest applications of different stations were refunded forthwith; after approval of GC.

NAME OF STATION Under Category-II	APPLICATIONS RECEIVED	NAME OF STATION Under Category-III	APPLICATIONS RECEIVED
1. Mysore	334	1. Agra	96
2. Shimla	244	2. Allahabad	90
3. Jabalpur	239	3. Indore	73
4. Guwahati	226	4. Siliguri	62
5. Ranchi	195	5. Jammu	42
6. Vadodara	170	6. Raipur	69
7. Bhopal	139		
8. Goa	127		

Annexure referred to in the reply to Part (d) of Lok Sabha Starred Question No. 145 regarding "Housing Scheme for Government Employees".

The projects completed by CGEWHO are as under:

Project Name	Area (in acres)	No. of DUs
Chennai Ph-I	10	524
Nerul	6.2	384
Panchkula Ph-I	2	98
Noida Ph-I	12	692
Kolkata Ph-I	10	576
Kharghar	19	1230
Noida Ph-II	8.25	508
Gurgaon Ph-I	25	1088
Chandigarh	10	305
Bangalore	8.2	603
Hyderabad Ph-I	6.5	344
Kochi	3	43
Gurgaon Ph-II	13	852
Pune Ph-I	5	159
Noida Ph-III	16	980
Noida Ph-IV	13	720
Ahmedabad	6.41	310
Jaipur Ph-I	3	184
Hyderabad Ph-II	3	178
Panchkula Ph-II	5	240
Noida Ph-V	11	576
Lucknow Ph-I	4.5	130
Pune Ph-II	5	148
Chennai Ph-II	11.32	572
Jaipur Ph-II	6.8	572
Hyderabad Ph-III	6.5	380
Mohali Ph-I	9.56	603
Bhubaneswar Ph-I	5	256
Meerut Ph-I	1.91	90
Kolkata Ph-II	10.06	582

Following Projects are under construction as on date:

Station	Area (in acres)	No. of DUs
Bhubaneswar Ph-II	5	240
Greater Noida	38	2130
Mohali Ph-II	8.66	615
S A S Nagar	5.63	226

(Q. 145)

श्री चरणजीत सिंह रोड़ी: माननीय अध्यक्ष महोदया, भारत सरकार के अंदर जो कर्मचारी काम करते हैं, वे साठ साल तक अपना जीवन देश की जनता के लिए लगाते हैं। 60 साल में रिटायर होने के बाद उन कर्मचारियों से मकान खाली कर लिए जाते हैं। उन कर्मचारियों का सारा जीवन पब्लिक की सेवा में गुजर जाता है। मैं आपके माध्यम से मंत्री जी से पूछना चाहता हूँ कि जो रिटायर कर्मचारी हैं, रिटायर एम.पी. हैं, या सेना के रिटायर जवान हैं, उनके लिए सन् 1980 की तर्ज पर कोई ऐसी कमेटी बनाई जाए, जिससे उन्हें सीपीडब्ल्यूडी के अधीन या किसी और जगह के अधीन प्लान दिए जाएं।

SHRI M. VENKAIAH NAIDU: Madam Speaker, these houses are constructed for the employees who are working in the Government. The Central Government Welfare Housing Organisation takes care of the employees who are working. If we have to allot these houses to the people who are retiring, then, what will happen to the people who are getting newly recruited? That is a big issue. Keeping that in mind, we are trying to focus our attention on creating housing facilities for the employees who are working, who are in service. That is the objective of the Scheme.

श्रीमती पूनम नहाजन: महोदया, मैं मंत्री जी से यह पूछना चाहती हूँ कि जित्त प्रकार से पूरे देश भर में हमारे पीएसयूज के नाम से बहुत सारी लैंड है, बहुत सारी जमीनें हैं, जो इनफ्रीज होती हैं, उस पर अतिक्रमण होता है।... (व्यवधान) बहुत जगहों पर ऐसी बहुत सारी खाली लैंड्स हैं।... (व्यवधान) मेरे पूरे चुनाव क्षेत्र मुंबई में चाहे एयर इंडिया हो, स्वदेशी मिल एनटीपीसी की हो या बहुत सारी ऐसी कर्मचारियों की लैंड हो, रेलवे लैंड हो, जो बहुत प्रमाण में उपलब्ध होती है, लेकिन वहाँ के घर अभी डिप्लेपिडेटिड हालत में हैं।... (व्यवधान) मैंने पहले भी यह प्रस्ताव दिया था कि अर्बन डेवलपमेंट मिनिस्ट्री सारी मिनिस्ट्रीज को साथ में लेकर पीएसयू के सारे कर्मचारियों के लिए, जो अभी भी काम कर रहे हैं और बाद में अगर एक्स कर्मचारियों को कुछ देना हो, तो एक तो एफएसआई बढ़ा सकते हैं और साथ में आकर हम इन डिप्लेपिडेटिड बिल्डिंग्स में पीपीपी मॉडल में भी काम कर सकें।... (व्यवधान) ऐसी बहुत सारी जगह मुंबई और देश भर में हमारे पास उपलब्ध है।... (व्यवधान) इससे कर्मचारियों के घरों का भी कल्याण होगा।... (व्यवधान) क्या इसके लिए हम ऐसी कोई एम्पावर्ड कमेटी बना सकते हैं, जिससे सारी मिनिस्ट्रीज साथ में आएँ? ... (व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam Speaker, land is allotted to a particular purpose for the Public Sector Organisations. They are using to do...

(Interruptions) But it has been brought to our notice that in certain places, there are certain vacant lands available with the Public Sector Organisations. The Public Sector Organisations, sometimes, want to expand their activities also. This is one.... (Interruptions)

Secondly, I held meetings with the Ministers concerned two times with regard to proper utilisation of the vacant land, what will be the policy on encroached land in Mumbai and other places, particularly. We are yet to come to any sort of a conclusion because there are differences of opinion.... (Interruptions) We are still pursuing the matter to find out some solution in this regard.

पूनम जी ऑनरेबल मॅबर का आज जन्मदिन है, मैं जन्मदिन के अवसर पर उनको शुभकामनायें देना चाहता हूँ।... (व्यवधान) उनकी जो माँग है, उसे पूरा करना केवल मेरे हाथ में नहीं है।... (व्यवधान) उन्होंने एक सुझाव दिया है, जब सभी मंत्रियों के साथ बातचीत करेंगे, उस समय उस सुझाव को भी ध्यान में रखेंगे।... (व्यवधान)

माननीय अध्यक्ष : जन्मदिन और लोगों का भी है। माननीय सोनिया जी का भी जन्मदिन है।

... (व्यवधान)

श्री एम. वेंकैया नायडू : हमने ऑलरेडी सुबह फोन करके सोनिया जी को जन्मदिन की शुभकामना दी है।
... (व्यवधान)

डॉ. किरीट सोमैया: जो माननीय प्रधानमंत्री जी ने एक सूत्र कहा है कि वर्ष 2022 तक हर परिवार को घर।... (व्यवधान) तो माननीय मंत्री जी इस बिंदु को ध्यान में रखकर केंद्र सरकार से संबंधित सभी इंप्लाइज का अपना घर हो, उस दृष्टि से प्रयास करेंगे।... (व्यवधान) मैं उसमें एक सुझाव देना चाहूँगा।... (व्यवधान) मुंबई में शिडेवल्पमेंट, यह पॉलिटी राज्य सरकार ने डबल एफएसआई की एडॉप्ट की है, क्या उस संबंध में भी केंद्रीय सरकार सोचेगी?... (व्यवधान)

SHRI M. VENKAIAH NAIDU: Madam Speaker, land is a State subject. FSI is also a State subject. The States are free to relax the FSI norms and allow multiple constructions also.... (Interruptions) It is left to the States.

As far as the Mumbai Slum Redevelopment Action Plan is concerned, that has to be taken care of by the Maharashtra Government. The Government of India will definitely give a helping hand with regard to subsidising the interest. Interest

Subvention Scheme is available today to the slum dwellers also on a priority basis. We have already informed the States about it.

SHRI ARVIND SAWANT: I would like to know one thing from the hon. Minister.... *(Interruptions)* The hon. Member of Parliament Shrimati Poonam Mahajan has asked a very right question. The land which is available with the Public Sector Undertakings is being encroached.... *(Interruptions)* Sometimes, it is hundred per cent encroached. For example, in the Maharashtra State, we have the SRA Project.

माननीय अध्यक्ष : यह हो गया है।

... *(Interruptions)*

SHRI ARVIND SAWANT: Even if the encroachment is there, you cannot vacate them. So, people are staying prior to 1995, 2000. In that case, I would request the hon. Minister to arrive at some policy formulation whereby such land can be rented out and the PSUs can earn money instead of selling it off. We are not saying that the land should be sold out. The land should be utilized. Otherwise, it is being encroached.... *(Interruptions)* We are not able to vacate those lands. Therefore, some policy formulation has to be there. Will the Minister take the initiative to arrive at a policy formulation so that the PSUs revenue will also be increased? Thank you.

SHRI M. VENKAIAH NAIDU: Madam, it is a suggestion. I will keep it in mind.

HON. SPEAKER: Well taken. Thank you very much.

... *(Interruptions)*

GOVERNMENT OF INDIA
MINISTRY OF URBAN DEVELOPMENT

Appendix - VIII

LOK SABHA
UNSTARRED QUESTION NO. 496

TO BE ANSWERED ON APRIL 27, 2016

ALLOTMENT OF LAND

NO.496

SHRI G. HARI:

Will the Minister of Urban Development be pleased to state:

- (a) Whether the Government has allotted three land plots in Delhi and Ghaziabad to build a community centre, houses of security personnel and a facility to train them;
- (b) If so, the details thereof;
- (c) Whether a number of applications for allotment of land to various organisations in Delhi and National Capital Region (NCR) are pending with the Government;
- (d) If so, the details thereof and the reasons for such pendency; and
- (e) The time by which the pending applications are likely to be cleared?

ANSWER

THE MINISTER OF URBAN DEVELOPMENT
(SHRI M. VENKAIAH NAIDU)

- (a): Yes, Madam.
- (b): The details of allotment of land in Delhi and Ghaziabad to build a community Centre, houses for security personnel are given in the list attached as Annexure-I.
- (c): Yes, Madam.
- (d): Details of pending request with DDA & L&DO are attached as Annexure-II to IX. These requests are at various stages of scrutiny as per the land allotment policy before their final disposal.
- (e): Since any land allotment is subject to availability, permissibility, eligibility and other related aspects and also involves consultation with various agencies, fixing time-line for disposal of such application is not feasible.

LIST OF ALLOTMENTS

1. Delhi Development Authority in the year 2014 has allotted land measuring 26,000 Sqm. to CISF at Maidan Garhi for construction of Staff Quarters.
2. L&DO has made allotments as under:
 - (i) 25 acres of land has been allotted to CISF to meet the training and other infrastructural requirements of CIFSF (attached DMRC and Samadhi Sthal) in Ghaziabad on 02.02.2016.
 - (ii) 37 acres of land has been allotted to MHA for establishment of Parliament Duty Group (PDG), CRPF and construction of Separated Family Accommodation for CAPFs in Ghaziabad on 03.02.2016.
 - (i) 1485 sq. mtr of land has been allotted to South Delhi Municipal Corporation (SDMC) for construction of Convenient Shopping Centre in Shivalik Colony in the year 2012.
 - (ii) 1.052 Acres land allotted to South Delhi Municipal Corporation (SDMC) for construction Community Centre at Pushp Vihar, New Delhi.

Format/Performa in respect of pending Govt. Land Issues/Higher Education

File No./ Date of receipt of request	Deptt. from where request received	Purpose	Location (where the land is requested)	Land Quantum of FAR/ requested	Date of which the file sent to Plg. Deptt	Report of Plg. Deptt.	Present Status	Remarks
F.15(1)10/IL dt.6.5.2010	Directorate of Higher Education	college and vocational Training Institute	Paschim Vihar.	4000 Sqm.	11.6.10	The proposal for Modification in the LOP of a Paschim Vihar for allotment of land for college/vocational training institute PS, community Hall, CSC & OCF is being dealt in File No. F.1(28)2007/MP/PT-II/VIP/MLA and will be placed before Screening Committee for approval. Further LOP modified in 319 th Screening Committee on 10.2.14 & minutes issued on 14.8.14, Follow up action: The copy of approved plan was sent to: (i) The concerned Engineering Deptt. for feasibility and demarcation. Discrepancies with the respect to dimensions and area, if any, may be brought to the notice of Plg. Deptt. for	Land cannot be allotted due to Encroachment of land by the Jhuggi Cluster. Director(Plng.)C & G Zone and this branch has already requested to CE(WZ) and Director (Land Management)-I for removal the encroachment and demarcation, Discrepancies with respect to dimensions and area. But no response received till date.	The matter was referred to CE(WZ) & DLM-I on 7.7.15 for removal of encroachment. Reminder issued on 7.4.16 for removal of Jhuggies.

							rectification. (ii) The LM Deptt. for removal of encroachment.		
2.	F.12(17)15/IL dt.18.3.15	Directorate of Higher Education	for const. of Aditi Mahavidyalaya	FC-32, Sector-36, Rohini	15052.02 Sqmtr.	20.4.15	As approved LOP, plot no. 3 is earmarked for General College, area measuring 15029.02 Sqm., which can be considered for Directorate of Higher Education, GNCTD. IL Branch is also requested to examine the land status before processing further.	The matter has been examined by the LM/NL (Revenue) Deptt. of DDA and also intimated that the subjected land is under litigation in WP(C) No. 6149/15 in the Hon'ble High Court of Delhi. The allotment of land will be processed further after finalized the litigation.	The request of allotment will be processed after finalization of litigation/ Court Case. Intimation letter also sent to the Directorate of Higher Education on 22.1.16 accordingly.
3.	F.12(18)15/IL dt.18.3.15	Directorate of Higher Education	Const. of Indra Gandhi Institute of Physical Education & Sports Sciences.	Zone P-I (Narela Project)& P-II, Area/focality - 22. Sector A1 to A4 at Narela	77,000 Sqmtr.	20.4.15	Land measuring 7.7 Hact. (77,000 Sqm.) suggested by Directorate of Higher Education for Indra Gandhi Institute of Physical Education & Sports Science is not a DDA land.	The matter has been examined by the Png. Wing. as well as Engineering Wing & Land Management Deptt. of DDA and intimated that the land measuring 7.7 Hact. Suggested by Directorate of Higher Education in Sector A1 to A4 at Narela does not belong to	Land suggested by the Directorate of Higher Education, GNCTD at Narela doesn't belongs to the DDA. Therefore, request for allotment of land cannot be considered. Accordingly, informed to the GNCTD on 18.1.16.

							DDA. Therefore, the request for allotment of land cannot be considered. Accordingly we have already intimated that the Directorate of Higher Education on 18.1.16.
Trans Yamuna (Vill. Chilla Saroda), Patparganj	01.03.16	Women College	Directorate of Higher Education, GNCTD	F.12(6)16/IL	(Area not included) but indicated the vacant land behind the Hotel Fair, Vill. Chilla Saroda, Patparganj	Not required as a govt. deptt.	File sent to the Director(Ptg.)E&O Zone on 18.04.2016 for earmarked / demarcation of suitable land on approval LOP.

List of Pending Requests for Govt. Schools

No.	File No./ Date of receipt of request	Deptt. from where request received.	Purpose	Location (Where the land is requested)	Land Quantum of FAR/ land requested	Date of which the file sent to Pig Deptt.	Report of Pig. Deptt.	Availability of land	Present status	Remarks
2.	3.	4.	5.	6.	7.	8.	9.	10.	11.	
	F.16(3)13/IL	Directorate of Education, GNCTD	For const. of Sr. Sec. School for girls	Vill, Khirabad, H- Block, Jakimagar, Khasra No. 278 & 279	1000 Sqm.	23.5.13	Joint inspection fixed on 18.7.13 but no official from education deptt. and RWA present at the time of inspection & again a joint inspection has been fixed for 17.5.16. Further more land reqd. is not as per norms of MPD-2021.	Land not identified	No such land identified and a letter has already been issued to Dte. of Education for providing the exact location of the site. Further file send to AD(S)IL for fix up the joint inspection of the site has been fixed for	
2	F.16(6)15/IL	—Do— —	For const. of Sr. Sec. School	Prem Nagar	4000 Sqm.	1.7.15	File not received back and reminder has been sent on 8.4.15	—do—	File send to DD(Ping.)NZ on 1.7.15 to provided availability of land and LOP of the sites yet to be provided by the Planning wing. A letter on 8.4.2015 has been	

									issued to the Planning Wing for return the file immediately.
3	F.16(10)15/IL	---do---	For const. of Sr. Sec. School	Okhla Vihar and Jasola Vihar		1.7.15	The land between Okhla Vihar and Jasola Gaon belongs to DJB and is earmarked in the ZDP of Zone-F as sewage treatment plant. Regd. Land at batla house LD is requested to ask the applicant for identification of said peace of land.	Not available	Letter sent to Directorate of Education for exact location plan of under reference site on 6.8.15, but no response as on date is received. Reminder has been sent on 8.4.16
4.	F.16(12)15/IL	Directorate of Education	For const. of Sr. Sec. School	Sector-A-6, Pkt-10, Narela	7905 Sqm.	8.6.15	Sub-Division plan for Sr. Sec. School in Sec-A-6, Pkt-10, Narela Sub-City received from DD(Plg.)Zone P-I on 22.6.15	7905 Sqm.	As per report of AD(S)IL on 22.3.16, land measuring 7905 Sqm. is proposed to the allotted Dts. of Edu. GNCTD. The sub division plan for Sr. Sec. School of Sector. A-6, Pkt-10, Narela. File has been sent to CE(INZ)for feasibility of land on 6.4.16.
5.	F.16(14)15/IL	Directorate of	For const. of	Lal Kuan	Not	17.9.15	File laying with Plg.		File sent to

	Education	Sr. Sec. School		mentioned		Wing		DD(Ping)JZ on 17.9.15 to provide the availability of land/area and the same is still awaited. However, a reminder dated 8.4.16 has been sent to Planning Wing to return the file immediately after doing the need.
F.16(17)15/IL	UDM reference	For const. of Sr. Sec. School	Partap Vihar (Ward-33)Rohini	Not mentioned.	17.8.15	No DDA vacant land exists in and around the unauthorized colony i.e. Pratap Vihar. The schemes/LOP has already been prepared for sec-40 & 41, Rohini and got approved to the Competent Authority.	8652.83 Sqm.	Site has been proposed for allotment of site No.1 in CF-I for the purpose of Sr. Sec. School at Sector- 41, Phase-I, Rohini. Accordingly file has been sent to CE/Rohini on 8.4.16 for providing the feasibility/litigation status duly demarcating of site.
F.16(19)15/IL	Directorate of Education	For const. of Sr. Sec. School	Sant Nagar	Not mentioned	8.3.18	File still laying with Dir.(Pig.)G-Zone		File sent on 8/3/16 Director (Pig.) G zone for providing the LOP along with earmarking of the

									school site with dimensions	
8.	F.16(20)15/IL	Directorate of Education	For const. of Sr. Sec. School	Pahari Nala Basti Rangpuri	Not mentioned	6.11.15	File still laying with DD(Plg.)Dwk		File sent to DD(Png)Dwk on 6.11.15 to provide of LOP of area for availability of land. Further a reminder on 08.4.2016 has been sent to Planning Wing to return back the said file so that further action could be taken.	
9.	F.16(21)15/IL	Ref. received from CE(Dwk)	For const. of Sr. Sec. School	Bakkarwala	Not mentioned	10.1.15	School land already has been allotted and handed over to Dte. on 22.10.2003 and same was laying vacant	8000 Sqm.	File sent to CE(Dwarka) on 18.12.15 Dte. of Education is already in possession of Sr. Secondary school site at Bakkarwala which is lying vacant and they have been asked to utilization the site already allotted vide letter dt. 11.4.16	
10.	F.16(24)15/IL	Directorate of Education	For const. of Sr. Sec. School	Gautam Puri Badarpur	Not mentioned	1.12.15	Plg. Deptt. reported that LOP of the area is not available in	Not available	Letter sent to Directorate of Education for Rough	

							record of Ptg. Unit Zone-F		Sketch on 11.2.16 Dte. of Education has been requested to provide the rough sketch plan showing the vacant land availability.
1.	F.16(23)15/IL	Directorate of Education	For const. of Sr. Sec. School	Ali Village	Not mentioned	30.11.15	Land is under litigation & not feasible to allotment		File sent to NL Deptt. on 29.3.16 with reference request received from Sh. Parvez Hashmi and matter has been examined and it is found that land at Village Aali is under litigation. Now Residence Welfare Association has provided rough sketch plan showing the vacant land. The status of land is being conformed from NL-I.
2.	F.18(1)13/IL	Directorate of Education (ref. MP, Manoj Tiwari)	For const. of KVS	Shahdara, Near Shyam Lal Ctg.	Not mentioned	3.3.16	Revised LOP alongwith dimension & area of the site has been provided which is approved in 337 th Screening	2.12 acre	File received back on 8.4.16 alongwith CLU & modified plan & file under process for soliciting of kind approval from

							committee meeting held on 15.3.16		VC/DDA for allotment of land.
13.	F.13(4)14/IL	Directorate of Education	For const. of KVS	Sector-19B, Dwarka	Not mentioned	30.12.14	4 sites of Sr. Sec. School mentioned on LOP and requested to contact concerned Engineer Wing for ESS report.	8000 Sqm.	After report provided by the CE(Dwk), again file sent to Dir.(Pig.) for providing the LOP of Sec-19B, Dwarka alongwith dimensions on 7.4.16.
14.	F.16(1)16/IL	Directorate of Education	For opening new school	Mandawali Fazilpur	Not allotted			Land not identified.	File sent to DDLM East Zone on 23/03/2016 for providing the land status. File not received back till date.
15.	F.17(1)16/IL	MCD	For construction of MCD school	Mehrauli Ward No. 170	Not allotted	31.03.16		Land not identified.	File sent to DD Planning J Zone for providing the LOP and earmarking of the school site. Still awaited.

Format/Performa in respect of pending Govt. issues (GNCTD)

Sl. No	Deptt. from where application/request received	Date of receipt of request	Purpose	Quantum of land required/location where the land is required/requested (area)	Date on which the file was sent to Plg. Deptt./Report of Plg Deptt.	Present Status	Remarks
1.	Delhi Agriculture Marketing Board (DAMB)	5.1.16	Secretary-cum-Commissioner (Dev.), GNCTD requested for allotment of land for setting up of Kissan Mandis	8 to 10 acre at all the Border areas of Delhi abutting National High Ways (4 sites)	On 16.1.16 AD (S)/IL was requested to check the land bank record and after examine the matter explore the availability of land. on 2.3.16 AD(S)/IL requested to refer the file to the Plg. Deptt. for examine the matter from Plg. point of view and provide the LOP duly earmark the site. Plg. Deptt was requested to provide the LOP duly earmark the site. Plg. Deptt. has informed that no land is available for the purpose	Reply sent on 8.4.16 that no land is available for the purpose.	
2	Deptt. of Trg. & Technical Education	23-2-2015	Re-location of ITI at Arab Ki Sarai (Nizamuddin). DD (Plg)Deptt. of Trg. &	8 Acres	On 28-2-2015 file was sent to the Plg. Deptt. E&O zone with the request to locate suitable site, the	File was sent to the Plg. Deptt. for present status of the	As and when the final notification is received the case will be

			Tech. Education GNCTD stated that present ITI is situated at notified protected area of Arab ki Sarai adjacent to Humayun Tomb. And is to be sifted from the present area.		same was referred to the Dir (Plg) -D zone 12-3-2015 on the report on DD (Plg)Deptt. of Trg. & Tech. Education was requested to intimate the area were the land is required for relocation of ITI vide letter dated 25-6-2015. On 8-12-2015 Deptt. Trg. & Tech. Education of plg Deptt. has suggested five sites for which clarification was sought from Plg. Deptt and Plg. Depp (F&H) Zone informed that 1 site can be considered at Mahipalpur Village for which case has been referred to MoUD for change of land use	case and the same is received back on 28.3.16 with the remarks that final notification from MoUD is still awaited.	processed further.
3	Deptt. of Women & Child Welfare	4-08-2015	Chief Secretary, GNCTD enclosed the letter of Hon' able Minister for Women and child welfare Govt. Of India setting up of one stop centre for providing immediate coordinating	300 Sq Yards	On 4.9.15 Plg. Deptt. has proposed land measuring 500 Sqm Sector A-7 plot No 9A Narela. Report obtained for land status from LM Deptt. and feasibility report from Engineering Deptt. on	On 05.4.2016, Director, Deptt. of Women & Child Welfare has been requested to sent their	As soon as consent received from Deptt. the case will be processed further.

			support to survivors of sexual offences including rape victims.		15.3.16	consent which is awaited.	
4	Deptt. of Women & Child Welfare	4-06-2015	Chief Secretary, GNCTD enclosed the letter of Hon' able Minister for Women and child welfare Govt. Of India setting up of one stop centre for providing immediate coordinating support to survivors of sexual offences including rape victims.	300 Sq Yards	Plg. Deptt. has proposed site 250 Sqm at Sector 7, Rohini	05.4.2016 Director, Deptt. of Women & Child Welfare has been requested to sent their consent which is awaited.	As soon as consent received from Deptt. the case will be processed further.
5	Deptt. of Women & Child Welfare	17.6.15	Chief Secretary, GNCTD enclosed the letter of Hon' able Minister for Women and child welfare Govt. Of India setting up of one stop centre for survivor of sexual offences including rape victims	300 Sq Yards	On 23.6.15 AD(S)/IL was requested to explore the availability of land. AD(S)/IL vide his report 06.7.15 requested to send the file to Plg. Deptt for examine the matter from Plg. point of view with comments on 23.7.15 Plg. Deptt Zone F was requested to explore the availability of	Director, Deptt. of Women & Child Welfare has been requested to sent their consent which is awaited.	As soon as consent received from Deptt. the case will be processed further.

					land. On 3.3.16 Plg. Deptt has proposed land measuring 332.5 Sqm. at FC-57, Pitampura Road No. 43.		
6	Deptt. for the Welfare of SC/ST/OBC/Minorities	2.11.15	Construction of Dalit Chaupal .	315 Sqm at Sadh Nagar Part-II, Palam Colony	Chief Engineer, Dwarka forwarded the letter of DD (IMP) Deptt. for the Welfare of SC/ST/ OBC/ Minorities for construction of Dalit Chaupal. On 14.11.15 DD (NL) was requested to intimate the status of land. DD (NL) forwarded the case to DD (LM) WZ on 20.11.15. DD (LM) WZ vide his report dt. 22.12.15 provided the report regarding ownership of land but did not intimate the litigation status. On 9.1.16 DD (LM) WZ was again requested to intimate the litigation status. DD (LM) WZ vide report dt. 25.1.16 informed that as per court case register, no court case is pending against the land under reference.	The file is under submission for approval of Competent Authority.	As soon the proposal is approved the formal Demand-cum-Allotment letter will be issued.

<p>Directorate of Education Sports Branch</p>	<p>28.7.15</p>	<p>C/O sports Complex and Swimming Pool for the students players in Khichiripur (TYA)</p>	<p>Not mentioned in the request but mentioned 3 Khasra Nos.</p>	<p>On 1.8.15 Plg. Deptt. E- Zone was requested to examine the matter and intimate whether the land can be allotted for the purpose as per MPD 2021. Plg. Deptt vide report dt. 10.8.15 requested to intimate the status of land. Accordingly on 18.8.15 DD (LM) EZ was requested to provide the status of Khasras mentioned in the letter. DD (LM) EZ vide report dt. 28.8.15 provided the status report of the land (Khasras). SE HQ EZ was requested to provide the feasibility report of the area along with the dimensions of the plot. Engineering Wing has provided the report on 18.9.15. Plg. Deptt EZ was again requested to provide the LOP of the area duly earmarked the site on the basis of report provided by Eng. Wing</p>	<p>File is being sent to the Plg. Deptt. for providing the approved LOP with dimensions and area duly marked the site.</p>
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					and LM Wing on 10.10.15. Ptg Deptt. has provided copy of LOP on 23.10.15. On the basis of report of Eng. Wing, LM wing & Ptg. Wing AD (S)/IL was requested to examine the matter and submit the report on 31.10.15. AD(S)/IL vide his report dt. 7.4.15 informed that as per Land bank Record the site has not been allotted on the basis of tentative location of the site shown in the LOP and requested to forward the matter to the Ptg. Deptt for providing the approved LOP with dimensions and area duly marked the site.		
8	Delhi Jal Board	No request has been received but Ptg. Deptt. has proposed land for construction of STP/Compost Plant at	Construction of STP & Compost Plant	At Bakkarwala (Lok Nayak Puram)	Ptg. Deptt. Dwarka has proposed land for STP & Composite Plant.	DJB has been requested to send their consent which is awaited.	As soon as consent received from DJB, the case will be processed further.

		Bakkarwala (Lok Nayak Puram)					
9.	Deptt. of District Election Office, GNCTD	27.5.15	A/O land for setting up of a Voter Centre	500 Sqm for Assembly constituency - 06, (Rithala).at H Block, Sector-16, Rohini	On 10.6.15 AD(S)/IL was requested to explore the availability of land. AD(S)/IL dt. 12.6.15 requested to forward the mater to Plg. Deptt. On 27.6.15 matter referred to Plg. Deptt. with the request to provide the LOP duly earmark the site.	Plg Deptt has proposed land measuring 504 Sqm at Sec-16, Rohini for the purpose on 6.8.15. Case was referred to the DD (LM) Rohini to provide the status of land. Dd (LM) Rohini vide report dt. 30.3.16 informed that this is a DDA acquired land and transferred to Eng Wing on 31.8.82.	On 9.4.16 the file has been sent to SE(HQ) Rohini to provide the feasibility report. As and when feasibility report receive the case will be process further.
10	Deptt. of Social Welfare	25.4.2015	Office Building	Village Posangipur (Janakpuri). 1000 Sqm land was lying vacant near Posangipur village,		Plg. Deptt. C&G Zone has been requested to provide the LOP of the area	

				Janakpuri and the Deptt. has requested for the allotment of the same.		and also intimate the land use.	
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Format/Performa in respect of pending Govt. Issues (GNCTD)

Sl. No	Deptt. from where application/request received	Date of receipt of request	Purpose	Quantum of land required/location where the land is required/requested (area)	Date on which the file was sent to Ptg. Deptt./Report of Ptg Deptt.	Present Status	Remarks
1.	Delhi Agriculture Marketing Board (DAMB)	5.1.16	Secretary-cum-Commissioner (Dev.), GNCTD requested for allotment of land for setting up of Kissan Mandis	8 to 10 acre at all the Border areas of Delhi abutting National High Ways (4 sites)	On 16.1.16 AD (S)/IL was requested to check the land bank record and after examine the matter explore the availability of land. on 2.3.16 AD(S)/IL requested to refer the file to the Ptg. Deptt. for examine the matter from Ptg. point of view and provide the LOP duly earmark the site. Ptg. Deptt was requested to provide the LOP duly earmark the site. Ptg. Deptt. has informed that no land is available for the purpose	Reply sent on 8.4.16 that no land is available for the purpose.	
2	Deptt. of Trg. & Technical Education	23-2-2015	Re-location of ITI at Arab Ki Sarai (Nizamuddin). DD (Ptg)Deptt. of Trg. & Tech. Education	8 Acrea	On 28-2-2015 file was sent to the Ptg. Deptt. E&O zone with the request to locate suitable site, the same was referred to the	File was sent to the Ptg. Deptt. for present status of the case and the	As and when the final notification is received the case will be processed

			GNCTD stated that present ITI is situated at notified protected area of Arab ki Sarai adjacent to Humayun Tomb. And is to be sifted from the present area.		Dir (Plg) -D zone 12-3-2015 on the report on DD (Plg)Deptt. of Trg. & Tech. Education was requested to intimate the area were the land is required for relocation of ITI vide letter dated 25-6-2015. On 8-12-2015 Deptt. Trg. & Tech. Education of plg Deptt. has suggested five sites for which clarification was sought from Plg. Deptt and Plg. Depp (F&H) Zone informed that 1 site can be considered at Mahipalpur Village for which case has been referred to MoUD for change of land use	same is received back on 28.3.16 with the remarks that final notification from MoUD is still awaited.	further.
3	Deptt. of Women & Child Welfare	4-06-2015	Chief Secretary, GNCTD enclosed the letter of Hon' able Minister for Women and child welfare Govt. Of India setting up of one stop centre for providing immediate coordinating support to survivors of	300 Sq Yards	On 4.9.15 Plg. Deptt. has proposed land measuring 500 Sqm Sector A-7 plot No 9A Narela. Report obtained for land status from LM Deptt. and feasibility report from Engineering Deptt. on 15.3.16	On 05.4.2016, Director, Deptt. of Women & Child Welfare has been requested to sent their consent which	As soon as consent received from Deptt. the case will be processed further.

			sexual offences including rape victims.			is awaited.	
4	Deptt. of Women & Child Welfare	4-06-2015	Chief Secretary, GNCTD enclosed the letter of Hon' able Minister for Women and child welfare Govt. Of India setting up of one stop centre for providing immediate coordinating support to survivors of sexual offences including rape victims.	300 Sq Yards	Ptg. Deptt. has proposed site 250 Sqm at Sector 7, Rohini	05.4.2018 Director, Deptt. of Women & Child Welfare has been requested to sent their consent which is awaited.	As soon as consent received from Deptt. the case will be processed further.
5	Deptt. of Women & Child Welfare	17.6.15	Chief Secretary, GNCTD enclosed the letter of Hon' able Minister for Women and child welfare Govt. Of India setting up of one stop centre for survivor of sexual offences including rape victims	300 Sq Yards	On 23.6.15 AD(Sy)IL was requested to explore the availability of land. AD(Sy)il vide his report 06.7.15 requested to send the file to Ptg. Deptt for examine the matter from Ptg. point of view with comments on 23.7.15 Ptg. Deptt Zone F was requested to explore the availability of	Director, Deptt. of Women & Child Welfare has been requested to sent their consent which is awaited.	As soon as consent received from Deptt. the case will be processed further.

					land. On 3.3.16 Ptg. Deptt has proposed land measuring 332.5 Sqm. at FC-57, Pitampura Road No. 43.		
6	Deptt. for the Welfare of SC/ST/OBC/Minorities	2.11.15	Construction of Dalit Chaupal .	315 Sqm at Sadh Nagar Part-II, Palam Colony	Chief Engineer, Dwarka forwarded the letter of DD (IMP) Deptt. for the Welfare of SC/ST/ OBC/ Minorities for construction of Dalit Chaupal. On 14.11.15 DD (NL) was requested to intimate the status of land. DD (NL) forwarded the case to DD (LM) WZ on 20.11.15. DD (LM) WZ vide his report dt. 22.12.15 provided the report regarding ownership of land but did not intimate the litigation status. On 9.1.16 DD (LM) WZ was again requested to intimate the litigation status. DD (LM) WZ vide report dt. 25.1.16 informed	The file is under submission for approval of Competent Authority.	As soon the proposal is approved the formal Demand-cum- Allotment letter will be issued.

					that as per court case register, no court case is pending against the land under reference.		
7	Directorate of Education Sports Branch	28.7.15	C/O sports Complex and Swimming Pool for the students players in Khichiripur (TYA)	Not mentioned in the request but mentioned 3 Khasra Nos.	On 1.8.15 Plg. Deptt. E-Zone was requested to examine the matter and intimate whether the land can be allotted for the purpose as per MPD 2021. Plg. Deptt vide report dt. 10.8.15 requested to intimate the status of land. Accordingly on 18.8.15 DD (LM) EZ was requested to provide the status of Khasras mentioned in the letter DD (LM) EZ vide report dt. 28.8.15 provided the status report of the land (Khasras). SE HQ EZ was requested to provide the feasibility report of the area along with the dimensions of the plot. Engineering Wing has provided the report on 18.9.15. Plg. Deptt EZ was again requested to	File is being sent to the Plg. Deptt. for providing the approved LOP with dimensions and area duly marked the site.	

					provide the LOP of the area duly earmarked the site on the basis of report provided by Eng. Wing and LM Wing on 10.10.15. Plg Deptt. has provided copy of LOP on 23.10.15. On the basis of report of Eng. Wing, LM wing & Plg. Wing AD (S)/IL was requested to examine the matter and submit the report on 31.10.15. AD(S)/IL vide his report dt. 7.4.15 informed that as per Land bank Record the site has not been allotted on the basis of tentative location of the site shown in the LOP and requested to forward the matter to the Plg. Deptt for providing the approved LOP with dimensions and area duly marked the site.		
8	Delhi Jal Board	No request has been received but Plg. Deptt. has proposed land	Construction of STP & Compost Plant	At Bakkarwala (Lok Nayak Puram)	Plg. Deptt. Dwarka has proposed land for STP & Composite Plant.	DJB has been requested to send their consent which is awaited.	As soon as consent received from DJB, the case will be

		for construction of STP/Compost Plant at Bakkarwala (Lok Nayak Puram)					processed further.
9.	Deptt. of District Election Office, GNCTD	27.5.15	A/O land for setting up of a Voter Centre	500 Sqm for Assembly constituency - 06, (Rithala) at H Block, Sector-16, Rohini	On 10.6.15 AD(S)/IL was requested to explore the availability of land. AD(S)/IL dt. 12.6.15 requested to forward the mater to Plg. Deptt. On 27.6.15 matter referred to Plg. Deptt. with the request to provide the LOP duly earmark the site.	Plg Deptt has proposed land measuring 504 Sqm at Sec-16, Rohini for the purpose on 6.8.15. Case was referred to the DD (LM) Rohini to provide the status of land. Dd (LM) Rohini vide report dt. 30.3.16 informed that this is a DDA acquired land and transferred to Eng Wing on 31.8.82.	On 9.4.16 the file has been sent to SE(HQ) Rohini to provide the feasibility report. As and when feasibility report receive the case will be process further.
10	Deptt. of Social Welfare	25.4.2015	Office Building	Village Posangpur (Janakpuri). 1000		Plg. Deptt. C&G Zone has been	

				Sqm land was lying vacant near Posangipur village, Janakpuri and the Deptt. has requested for the allotment of the same.		requested to provide the LOP of the area and also intimate the land use.	
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List of pending Govt. cases for allotment of Dispensary and Hospitals

Date of receipt of request	Department from where request received	Purpose	Location (where the land is requested)	Land Quantum of FAR /requested	Availability of land	Date of which the file sent to Plg. Deptt.	Report of Plg. Deptt.	Present Status	Remarks
Year, 2014 F22(16)14/IL	Delhi Health Services	Construction of Dispensary	Mahadev Chouk adjacent to D-Block Avantika Sec-1, Rohini	964 Sqm	Yes	11.12.14	15.12.14	Letter written to DHS on 6.10.15 to apply a fresh as desired by dir (Lands) being an old request.	No request received so far.
Year, 2014 F22(2)14/IL	Delhi Health Services	Cancer Hospital						Under discussion	
Year, 1986 F30(6)86/IL	CGHS	CGHS Construction of Dispensary	Hadson Line in lieu of plot allotted in Model Town Dheerpur area	800 sqm.	Yes	20/8/15	Lay out plan needs to be modified, extract of this file has been taken by Planning Wing for further necessary action	File send to AD(S)IL to know the status of primary school and nursery school whether allotted or not allotted	
Year, 2015 F22(15)15/IL	DSH	Govt. Dispensary	At B & C Block-14, Rohini					Letter written to DHS for applying	Not applied till today

									afresh on 4/8/15	
5	Year, 1976 F22(2)76/IL	DHS	Expansion of Deen Dayal Upadhyay Hopital	Hari Nagar	3.5 Acres	Yes				Note put up on 6/4/2016 for approval of Hon'ble VC for allotment of this additional land
6	Year, 2014 F22(15)14/IL	DHS	Construction of Dispensary	At B & C Block at Sec-17, Rohini		Yes			Letter written to DHS on 17/8/15 for consent for allotment	No response received so far.
7	30/10/14 F22(10)14/IL	DHS	Hospital	Shalimar Bagh		Yes			Letter for joint inspection	Yet to be put up for approval of Hon'ble VC, DDA for allotment
8	Year, 2015 F22(5)15/IL	DHS	Hospital	Opp. Apee Jay School, road No-42, Pitam pura	10000 sqm.				File send to AD(S)IL for status of land on 15/12/15	Not received back
9	Year, 2015 F22(13)15/IL	DHS	Hospital	Sec-29,	10000 sqm.				File send to CE(R) Rohini on 7/12/15	Not received

									back
Year, 2015 F22(7)15/IL	DHS	Hospital	Plot No-2 in Chander Vihar, Opp. Maltri Appartment at Mandawali, Fazal pur	251.603 sqm.				File received on 11/4/16 and further it is to be examined.	
Year, 2015 F22(4)15/IL	DHS	Hospital	Mandawali, Mahipal Pur Village	10900 sqm.				Notification is to be issued by ministry	
Year, 2015 F22(10)15/IL	DHS	Hospital	Pandav Nagar	609 sqm.				File send to AD(S)IL for status of land on 30/09/15	Not received back
Year, 2015 F22(6)15/IL	DHS	Hospital	Plot No-1 in Chander Vihar, Opp. Maltri Appartment at Mandawali, Fazal Pur	450.405 sqm.				File send to Director (Plg.)Zone E & O on 11/4/16 for providing LOP	Not received back
Year, 2015 F22(12)15/IL	DHS	Hospital	A/O land to Health Deptt. GNCTD at General Hospital, Sec.5, Dwarka for construction of Hospital	60000 Sqm	Yes 2 Hect.	4.11.15	31.12.15	Letter to DHS for consent to accept 2 Hect	Response still awaited.

15	Year, 2015 F22(8)15/IL	DHS	Hospital	Plot no-3 in Chander Vihar, Opp. Maitri Appartment, Mandawali, Fazal Pur	405.397 sqm.				File send to Director (Plg.)Zone E & O on 11/4/16 for providing LOP	Not received back
16	Year, 2015 F22(9)15/IL	DHS	Hospital	Geeta Colony in front of Chacha Nehru Hospital	11000 sqm.				File send to AD(S)IL for status of land on 18/12/15	Not received back
17	Year, 2014 F22(8)14/IL	DHS	Dispensary	Sec-15, Rohini near Guru Nanak Polyclinic					File send to Director (Plg.)Rohin on 6/10/15 for LOP	Not received back
18	Year, 2015 F22(2)15/IL	DHS	Mother & Child Health Facility	Batla House						
19	Year, 2014 F22(01)14/IL	DHS	Hospital	At Sec- 24 & 15, Rohini					Allotment status is to be verified as the site u/r is already earmarked in file no. F11(32)95/IL for Hospital	
20	Year, 2012 F22(6)12/IL	DHS	Establishment of State Dental University	PSP, Pkt. FC 29, Sec-35, Rohini.	4.082 Hect	Yes	11.12.14	16.11.15	File sent to AD(S)/IL on 2.2.16 to fix date & time for Joint Inspection	Not received back so far
21	Year, 2009 F22(5)09/IL	DHS	Dispensary	Sec-16, Rohini					File send to AD(S)IL alongwith Rohini Dispensary on	

								17/11/15	
Year, 2012 F22(32)12/IL	DHS	Dispensary	Sec-4, Pkt-4, Narela					File send to AD(S)IL for fixing date and time for joint inspection	
Year, 1986 F30(6)86/IL	CGHS	CGHS Dispensary	Model Town Dheerpur					File send to AD(S)IL for status of land	
Year, 2012 F22(27)12/IL	DHS	Dispensary	At Neb Sarai					File send to Director (Plg.) UC & J on 4/4/16 for composite drawing.	
Year, 2012 F22(24)12/IL	DHS	Construction of Mother & Child Hospital	At plot No-15, Ph-III, Sec-22, Rohini						This is a double allotment case. The plot u/r already has been auction to Bankey Bihari Social Welfare Society and the

										competent authority has desire to put up this file for alternate site
26	Year, 2012 F22(08)12/IL	DHS	Hospital	Jwala Puri	200 Bedded Hospital				File send to CE/WZ for feasibility report	Not received back
27	Year, 2015 F22(11)15/IL	DHS	Hospital	Sec-26, Dwarka	11295 sqm.				File send to Sr. Architect (Commr.)EZ for LOP on 13/01/16	Not received back
28	Year, 2011 F22(12)11/IL	DHS	Construction of building	West Zone /Dist.					File send to Sr. Architect (Commr.)EZ for LOP on 13/01/16	Not received back
29	Year, 2012 F22(11)12/IL	DHS	Dispensary	Pkt-6, Nasir Pur					File send to DD(LM)WZ for status of land	Not received back
30	Year, 2012 F22(31)12/IL	DHS	Dispensary	Sec-A6, Pkt.-9, Narela					Letter issued on 29/03/16 to DHS for acceptance and Challan of payment of premium	No response so far

	required if deposited	Not received so far
Year, 2013 F22/08/13/1L DHS Dispensary Block-A, GT Karnal Road, Institutional Area 1000 sqm. Yes	Letter to DHS regarding payment of cost	

Format/Performa in respect of pending Delhi Police issues

No	Deptt. from where application/request received	Date of receipt of request	Purpose	Quantum of land required/location where the land is required/requested (area)	Report of Plg. Deptt.	Present Status	Remarks	File No
	Delhi Police	05.12.14	Police Post and Staff Quarter at Dilkush Bagh, Delhi (North West)	52 Bigha-03 Bishwa	On 10.3.15 AD(S)/IL requested for status of land. AD(S)/IL forwarded the case to the Plg. Deptt C- Zone on 24.3.15. Plg. Deptt. on 31.3.15 provided LOP of the area. On 07.4.15 DD (LM) North Zone was requested for the status of land earmarked of the land. On 4.6.15 (LM) NZ requested to fix Joint Inspection.	File is with the AD(S)/IL since 24.12.15 for given the date for Joint Inspection. Now on 07.4.2016 AD(S)/IL has informed that the joint inspection date is 05.5.2016.	After conducting the Joint inspection, case will be process further.	F.25(5)15/IL
	Delhi Police	08.5.15	Gazipur Police Post	1500 Sqm	On 08.6.15 AD(S)/IL was requested to explore the availability of land. On 25.6.15 case forwarded to Plg. Deptt. E & O Zone to provide LOP duly earmarked the site. Plg. Deptt has earmarked the site the part of LOP on 26.6.15. File was again set on 23.7.15 to the Plg. Deptt to provide the dimensions of the plot.	File is with the AD(S)/IL since 24.12.15 for giving date for Joint Inspection. Now on 07.4.2016 AD(S)/IL has informed that the joint inspection date is 05.5.2016.	After conducting the Joint inspection, case will be process further.	F.29(5)15/IL

					<p>Plg. Deptt has provide the size of plot i.s. 50 x 32 = 1600 Sqm.</p> <p>DD (NL) was requested for giving the ownership/litigation status of the land. DD/NL forwarded the file to the DD/LM/EZ for the same on 9.10.15 . DD/LM/EZ requested to fix the Joint Inspection to the site on 12.11.15. On 24.12.15 requested to give the date of Joint Inspection.</p>		
3.	Delhi Police	25.2.15	Sector-19, Dwarka. for construction of Sports Ground to cater the outdoor Training activities	7.76 Hect	<p>On 09.3.15 AD(S)/IL was requested to explore the availability of land. AD(S)/IL forwarded the case on 16.3.15 to Plg. Deptt. Dwarka vide report 27.4.15 Plg. Deptt. Dwarka informed that area requested for allotment is earmarked for master plan green commonly known as Bharat Vandana Park and also informed that area designed by HUPW and forwarded to the Sr. Architect HUPW South- West Zone. Sr. Arch. SP&C vide report dt. 21.5.15 informed that the</p>	File is with the AD(S)/IL to provide the allotment status.	F.25(4)15/IL

				meeting was held with the Principal, Police Training School and it has been informed them that the site earmarked for Sports Centre at Sector-19 & 23 can be considered. Ptg. Deptt. Dwarka has provided the LOP of Sector-19, Dwarka on 26.12.15. AD(S)/IL has requested to check the record status from Land Bank.			
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Format/Performa in respect of pending Govt. issues

No	Dept. from where application/request received	Date of receipt of request	Purpose	Quantum of land required/location where the land is required/requested (area)	Date on which file was sent to Ptg. Dept./ Report of Ptg. Dept.	Present Status	Remarks
	Ministry of Tourism, GOI,	19.1.15	A/O land for new campus of Institute of Hotel Management, PUSA. Sect. Ministry of Tourism stated that presently Institute of Hotel Management PUSA was established in the year 1962 and it has over 1000 students studying in Hotel Management 3 years Degree courses. At present the Institute is functioning in a campus of 2.5 acres which was built 52 years back and there is urgent need of new campus for the Institute so that State of Arts of Education in Hospitality Management and Tourism could be given to the youth of the country.	5 Acres at Rohini	On 18.2.15 Ptg. Deptt Rohini was requested to explore the availability of land. Ptg. Deptt. Rohini has proposed land measuring 0.41 Hect. plot at Sector-27, Rohini with enhanced FAR 225 from 100 FAR. File received back on 03.3.15.	Vide letter dt. 13.3.15 & 27.5.15 Ministry of Tourism has been requested to send their consent if they are willing to accept land measuring 4100 Sqm is accepted to them which is awaited. Letter/reminder is again issued to the Ministry to send their consent whether Ministry is willing to accept the offer proposed earlier by DDA vide letter dt. 13.3.15 & 27.5.15.	As and when Deptt. send their consent case will be process further. On 6-4-2016 reminder again sent to the Ministry of Tourism for their consent.

2	Deptt. of North East Region (DoNER), GOI	A Meeting was held on 27.6.15 under the Chairmanship of Mos(R), Ministry of Home Affairs to review the action taken on implementation of recommendations made by MP Bezbaruah Committee. Construction of Hostel for the Student of North East Regions are one of them.	At Dwarka Note : The exercise to ascertain the availability of land is taken as per the Minutes of the Meeting , no formal request has been received from the side of DoNER.	Plg. Deptt Dwarka has proposed land measuring 1.32 Acres at Sector-13, Dwarka.	Vide letter dt. 26.10.15 Director (DoNER) Min. Of Home Affairs has been requested to send their consent which is awaited	In the 337 th Screening Committee Meeting held on 15.3.16 land measuring 5341.71 Sqm proposed for Cultural and Information Centre instead of Hostel cum Convention Centre. On 8.4.16 again DoNER has been requested to send their consent. After issuing the letter file be sent to the Engineering Wing for feasibility report. As soon as the consent received the case will be processed further.	After receiving the consent from DoNER and feasibility report from Eng. Wing Dwarka case will be process further.
3	Central Zoo Authority, Ministry of	14.8.14	Construction of Office building and residential complex. Member Secy. Central zoo	8000 Sq/Feet	On 30.8.14 Plg. Deptt. J Zone was requested for		As and when the consent is received case will be

<p>Environment & Forest, GOI</p>		<p>Authority stated that CZA was established in 1992 with the objectives to enforce minimum standards and norms for upkeep and health care of animals in Indian Zoos, to provide them technical and other assistance for improvement. At present CZA functioning its office in Bikaner House and they have received the notice from Dte of Estate for vacating the office premise at the earliest and requested allotment of land for the same.</p>		<p>exploring the availability of land. On 8.9.14 Ptg. Deptt informed that no land is available hence other Zone may be requested. Ptg. Deptt. Dwarka was also requested for the same and they have also reported that no land is available on 20.10.14. Accordingly case was referred to the Ptg. Deptt. Rohini for exploring the availability of land. Ptg. Deptt. Rohini informed that a plot measuring 400 Sqm in Sector-22, PSP area is available for the office purposes and there is no scope for residential component of the request as there is no land earmarked for residential. On the</p>	<p>processed further.</p>
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					request of AD(S)/IL Central Zoo Authority was requested vide letter dt. 26.3.15 to send their consent which is awaited. Again on 8.4.16 reminder has been sent to the Central Zoo Authority with the request to send their consent.		
4	Deptt. of North East Region (DoNER), GOI. do	Rohini Note : The exercise to ascertain the availability of land is taken as per the Minutes of the Meeting , no formal request has been received from the side of DoNER,	Ptg. Deptt Rohini has proposed land measuring 1990 Sqm (approx) plot No. 10 at between Sec- 21 & 23 PSP area for the same	Vide letter dt. 18.11.15 Director (DoNER) Min. Of Home Affairs has been requested to send their consent which is awaited. Again on 8.4.16 reminder has been sent to the DoNER with the request to send their consent.	As soon as the consent received the case will be processed further.	
5	Govt of Chhatisgarh	28.12.15	For construction of residential accommodation for officers/employee	2000 Sqm on 5.1.16 the file was sent to Ptg. Deptt. Dwarka with the request to explore the availability of	On 13.2.16 AD(S)/IL has been requested to check the land bank record and explore the possibility of land.	File is with the AD(S)/IL to explore the availability of land, since	

			land. File received back from Ptg. Deptt. Dwarka on 28.1.16 with the remarks that no land is available for the purpose and examine the matter by the IL Branch for availability of land as per Land Bank Record.		13.2.16	
Govt of Chhatisgarh	28.12.15	For construction of new State Guest House. Resident Commissioner, Govt. of Chattisgarh stated that two guest houses with Govt. of Chattisgarh are too small & cramped to accommodate the visiting dignitaries .	3000 Sqm. at Dwarka.	On 05.1.16 file was sent to the Ptg. Deptt. Dwarka to explore the availability of land, file received back on 1.3.16 with the remarks that the matter is being examined for exploring the land.	In the 337 th Screening Committee Meeting held on 15.3.16 land measuring 2071 Sqm proposed for Chattisgarh Govt. Guest House. File has been sent to Eng Wing Dwarka on 6.4.16 for feasibility report.	As and when feasibility report receive from Eng Wing, Dwarka the case will be process further
NHAI (Ministry of Surface		Request for temporary allotment for batching plant & labour camp	At near Sarai Khaje Khan ISBT	Ptg. Deptt (E&O) has been requested to provide the LOP of		As soon as Ptg. Deptt. will provide the LOP with duly

	Transport) GOI				the area duly earmark the site.		earmarked the site case will be process further.
3	Deptt. of Atomic Energy Regulatory Board (GOI)	9.2.16	Office Building for setting up of regional regulatory centre	1500 Sqm at Rohini	On 13.2.16 file was sent to Plg. Deptt Rohini for exploring the availability of land. Plg. Deptt. vide report dt. 11.3.16 proposed land measuring 1250 Sqm in FC-15, Sec-30, plot No. 3, Rohini Phase-IV for the purpose.	On 2.4.16 file has been sent to the DD (LM) Rohini to intimate the litigation status.	As and when the report receive from the LM Deptt, Rohini the case will be process further.
3	Ministry of defence (Naval Wing)	17.3.16	Construction of 500 Houses (Old Age Home) for the retired persons of Navy	55000 Sqm (approx) at Dwarka, Rohini or Narela (preferably at Dwarka)	File has been sent to the Plg. Deptt. Dwarka on 2.4.16 with the request to explore the possibility of land		As and when the report receive from the Plg. Deptt, Dwarka the case will be process further.
10	EPFO, Ministry of Labour, GOI	31.12.14	Office Building (Sub Regional Office). Regional PF commissioner stated that EPFO is providing social security cover in the form of Old Age Income security, pension etc to	3000 - 4000 Sqm at Trans Yamuna area	10.1.15 Plg. Deptt E Zone was requested to explore the availability of land. Plg. Deptt. informed that no land is	On 22.2.16 AD (S)/IL has been requested to give the date for Joint Inspection. AD(S)/IL vide his	Letter issued on 11.4.16 for the Joint Inspection. After conducting the Joint Inspection case will be process further.

		approximate 6.5 lacs of account holders. Presently EPFO functioning its office in the rented premises at Laxmi Nagar and therefore urgent need of office building.		available. On 21.5.15 Engineering Deptt was requested to intimate whether any land is available. Eng. Wing informed that 5 Nos. plot are lying vacant DD (LM) was requested for status of land on 7.9.15. DD (LM) on 5.2.16 has requested for Joint Inspection.	report dt. 7.4.16 provided the date for Joint Inspection which is fixed for 6.5.16 with all concerns i.e. Plg. Wing. Eng. Wing. & LM to sort out the status of land/feasibility at one go.	
Subsidiary Intelligence Bureau (SIB), M/O Home Affairs, GOI	19.1.15	A/O land for new Field Units (Office Building)	1100 Sq Feet at Okhla Area	Plg. Deptt has proposed some sites in Okhla/Jasola area, AD(S)IL has been requested to verify the same	File is with AD(S)IL	There was 3 requests received from SIB. One site at Rohini has been handed over and Demand-cum-Allotment letter for the East Delhi site has been issued.
NHAI, M/o Surface Transport, GOI	20.10.15.	From Sarai Kale Khan to Hindon Border. (Ghaziabad) Construction of Delhi-Meerut Expressway		On 29.3.16 NHAI has been requested to provide the map & quantum of land required for the purpose.	As soon as the consent received the case will be processed further.	Matter is pending on the part of NHAI.
Deptt of	20.11.14	For construction of Office	3 Acres	On 9.12.14 Plg.	Vide letter dt.	As soon as the

	Revenue Ministry of Finance, GOI		Building. The Revenue Secy. vide his letter stated that Enforcement Dte. is key investigative Agency under the Ministry of Finance is statutory Authority to enforce two legislations i.e. FEMA and Prevention of Money Laundering Act 2002 and required to conduct criminal investigation. Presently head office of Dte. is functioning from Lok Nayak Bhavan, Khan Market and Delhi Zonal Office is functioning from Jam Nagar House, New Delhi. For effective implementation of PMLA & FEMA these offices also need to be housed together in secure and independent premises.		Deptt. J Zone was requested to explore the availability of land. Plg. Deptt. on 20.2.15 Plg. Deptt. informed that land measuring 3 acres can be carved out at Village Maidan Garhi for the purpose	18.3.15. Secy. Deptt Revenue was requested to sent their consent whether Deptt willing to accept the same to enable this office to process the case further, which is awaited	consent receive case will be process further
14	Ministry of AYUSH, GOI	26.10.15	A/O land for setting up of /establishment of Post Graduate Academic cum Research Institute. Advisor (UNANI) to GOI & DG , Central council for Research in Unani Medicine (CCRUM) is presently functioning in rented building since last 2 decades.	5 acres in any suitable place (not mentioned any particular area)	After sending the interim reply to Min. Of AYUSH on 18.11.15 file was sent to the Plg Deptt. Zone P1 & P-II with the request for allotment of land for the purpose. Plg Deptt vide report dt.	AD(S)ML vide his report dt. 07.4.16 given the date for Joint Inspection i.e. 05.5.16.	After conducting the inspection, the case will be process further.

				<p>7.12.15 has proposed land measuring 3.912 Acres at Sector-A-7, Narela. On 19.12.15 LM NZ was requested for giving the Status of land. DD (LM) NZ vide report dt. 25.1.16 requested to obtain the report with regard to litigation status from DD (NL)-1 and forwarded the matter to DD (NL). Vide report dt. 11.2.16 DD (NL) requested for Joint Inspection. Accordingly AD(S)/IL was requested to give the date for Joint Inspection on 22.2.16.</p>		
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**LIST OF PENDING REQUESTS FROM VARIOUS ORGANISATIONS FOR
ALLOTMENTS OF LAND IN L&DO**

1. Central Beauru of Investigation (CBI) ACB, Ghaziabad for office cum residential accommodation at Ghaziabad.
2. Central Water Commission (CWC) for office building at Faridabad.
3. Netaji Subhash Memorial Trust, land from IGNCA.
4. Nikhil Bharat Benga Sahitya Sammelan (reply for denial prepared)
5. Dr. Ambedkar Educational Foundation – Req. for Survey No.165, Vasant Vihar (– transferred to DDA
6. Jat Habitat Centre- Request transferred to DDA
7. New State of Art Sports & Entertainment – Request transferred to DDA, Reply from DDA received stating – DDA allots land on the request of the Deptt. In case Deptt. sends a formal request, the same will be considered.
8. Shri Swami Dharmarth Society Regd. – req. to allot land at Bhai Veer Singh Marg or Tagore Park /Saket/ Dwarka.
9. Confederation of Indian Industry – transferred to DDA.
10. All India Council of Mayors.
11. Research & Training Institute for unorganized rural workers
12. Bhartiya Rashtriya Smamsya Smamdhan Sewak Samaj
13. Varisht Nagrik Kalyan Samiti (Regd)
14. Akhil Bhartiya Gram Vikas Parishad (Regd)
15. National Union of Journalists (India)
16. Shree Maa Sharda Rashtriya Sewa Samiti —in proper format.
17. Centre for Agriculture and Rural Development
18. Shri Rajaram Ajhna Ashram
19. Bhartiya Mazdoor Sangh (Delhi Pradesh)
20. Trade Union Co-ordination Centre
21. Maharaja Surajmal Foundation
22. Civil Lines sports welfare Trust
23. D.K.Saraf for Hospital for Heart bypass Surgery
24. Youth Hostel Association of India
25. Scheduled Caste Welfare Society village Nangal Dewat
26. Dhamana Shekha Sewa Trust
27. Vivekananda Yoga Anusandhana Samsthana
28. Divya Vedyaraj P.
29. Indian National Trade Union Congress
30. All India Banjara Seva Sangh
31. Modernization Motivated Development and Women Association
32. National Youth Project
33. Sree Delhi Gujarati Sthanakwasi Jain Sangh
34. Association of Indian Universities
35. Chief Khalsa Diwan Charitable Society
36. Khatik Samaj E Sanstha
37. Parzor Foundation for Setting up a Zoroastrian Museum
38. Competition Commission of India.
39. Ministry of Home Affairs (MHA)
40. Ministry of Rural Development
41. Parliament Duty Group (MHA)
42. Ministry of Road Transport, Highway & Shipping
43. Delhi Police
44. Ministry of Defence

- 45. Govt. of Bihar
- 46. Supreme Court of India
- 47. Central Reserve Police Force (MHA)

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 497

TO BE ANSWERED ON JULY 19, 2017

REBATE ON HOME LOAN

No. 497 SHRI GOPAL SHETTY:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the work in regard to Centrally Sponsored Scheme "Housing for all by 2022" is running as per schedule and if so, the details thereof; and

(b) whether the Government has announced many kinds of rebates on home loan in urban areas recently and if so, the details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING AND URBAN AFFAIRS

(RAO INDERJIT SINGH)

(a): The Pradhan Mantri Awas Yojana (Urban) (PMAY (U)) Mission, launched on 25.06.2015, aims to provide assistance to States/UTs in addressing the housing requirement of the urban poor. The Mission guidelines provide flexibility to States/UTs for appraising and approving project proposals based on demand assessed and approach the Ministry only for release of Central assistance for projects approved at the State level.

So far, 4,884 projects for construction of 20,57,692 houses have been sanctioned under PMAY (U) mission.

Contd...2/-

(b): Government of India has recently launched a new Credit Linked Subsidy Scheme to provide interest subsidy for housing loans to eligible beneficiaries belonging to Middle Income Group (CLSS for MIG). The scheme will be implemented initially in 2017 for a period of one year w.e.f. 01.01.2017.

The Scheme covers two income segments in the MIG viz. annual household income between Rs.6,00,001 to Rs.12,00,000 (MIG-I) and annual household income between Rs.12,00,001 to Rs.18,00,000 MIG-II. The interest subsidy under the new scheme will be available to beneficiaries of MIG-I category and MIG-II for loan amounts upto Rs.9,00,000/- and 12,00,000/ , respectively. The interest subsidy will be at the rate of 4% and 3% on the principal amount of the loan for the MIG I and MIG II beneficiary, respectively and would be credited upfront to the housing loan account of the beneficiary. Additional housing loans beyond Rs.9,00,000/- and Rs.12,00,000/-, respectively, if any, will be at non-subsidized rate.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

**UNSTARRED QUESTION NO. 602
TO BE ANSWERED ON JULY 19, 2017**

AMRUT

**No. 602 DR. SHRIKANT EKNATH SHINDE:
SHRI ANANDRAO ADSUL:
SHRI DHARMENDRA YADAV:
SHIRMATI MEENAKASHI LEKHI:
SHRI SHRIRANG APPA BARNE:
SHRI ABHISHEK SINGH:
SHRIMATI RAMA DEVI:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) the salient features of the Atal Mission for Rejuvenation and Urban Transformation (AMRUT);
- b) the names of cities selected under AMRUT, State-wise and the present status of the AMRUT;
- c) the details of proposals received under AMRUT so far and the number of them cleared, city and State-wise;
- d) the details of proposals lying pending, State-wise and the reasons for pendency and the time by which pending proposal are likely to be cleared;
- e) the details of funds sanctioned/ released so far and works undertaken or likely to be undertaken, year, city and State-wise;
- f) whether the Government has reviewed/assessed the performance of AMRUT and if so, the details thereof along with the target set and achieved, project, city and State-wise; and
- g) the present status of Vasai-Virar in Maharashtra where Ministry is implementing the pilot project viz. Urban Infrastructure scheme with the objective to develop urban infrastructure facilities?

ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
AFFAIRS
(RAO INDERJIT SINGH)

(a): The Atal Mission for rejuvenation and Urban Transformation (AMRUT) is a Centrally Sponsored Scheme. It is being implemented during 2015-16 to 2019-20 with an outlay of Rs.50000 crore. The salient features of AMRUT are:

(i) Development of basic urban infrastructure - water supply, sewerage, septage management and storm water drains, urban transport and development of green space and parks with special provision for senior citizens and differently abled-friendly components.

(ii) The Mission focusses on water supply and sewerage. A water and sewerage connection for each house is a priority.

(iii) The Mission mandates specified reforms. It incentivises achievement of the reforms. 10% of the annual budgetary allocation in earmarked to be given has incentives to States/UT's achieving the specified reforms milestones.

(b): The Mission covers 500 cities and towns including cities with a population of over 1 lakh, state capitals, cities covered under National Heritage City Development and Augmentation Yojana(HRIDAY) and few cities on the stem of main rivers and tourist destinations.

The list of selected cities under AMRUT is attached at Annexure-1.

(c) & (d): Under the Mission, the Centre approves the State Annual Action Plans (SAAPs) submitted by the States/ UTs. The State Govt.'s concerned have been empowered to select individual projects to be taken up, prepare, appraise and approve the DPRs and implements the

projects. The Centre has already approved 1st & 2nd SAAP of all 36 States/UTs and full mission period (2019-20) to 18 States/UTs. No proposals are pending in the Ministry.

(e): The details of fund sanctioned/released state-wise, year-wise under AMRUT is attached at Annexure-II. The Ministry does not release funds directly to cities or project wise.

(f): Yes, Madam. To monitor the progress under the mission, the Ministry undertakes various review meetings and video-conferencing at national/regional and state level with the concerned State Government officials. State level nodal agencies are also required to send progress reports to the Ministry. The Apex Committee under the Mission also reviews and monitor the progress of progress implementation. The projects as per the approved SAAPs will be implemented by the States/UTs over the Mission period which is upto 2019-20.

(g): Under the Urban Infrastructure Development Scheme for Satellite Town (UIDSST) the satellite city of Vasai-Virar is selected from Maharashtra. Two projects (Sewerage of Rs. 66.22 crore + Solid Waste Management project of Rs. 31.72 crore) costing Rs. 97.94 crore are approved for Vasai-Virar city under this mission. Both these projects are in progress and in final stage of implementation. The Physical progress is 92%. Apart from this a Water Supply Project costing Rs. 139.37 crore has been sanctioned under AMRUT Mission. The present physical progress is 18%. The project is planned to be completed by December, 2018.

ANNEXURE-I

Annexure referred to in reply to part (b) of Lok Sabha Unstarred Question No. 602 for answer on 19th July, 2017

CITIES COVERED UNDER AMRUT

Name of State: Andhra Pradesh				
Number of Cities: 33				
Adoni	Eluru	Kadapa	Narasaraopet	Tadepalligudem
Anantapur	Gudivada	Kakinada	Nellore	Tadpatri
Bhimavaram	Guntakal	Kurnool	Ongole	Tenali
Chilakaluripet	Guntur	Machilipatnam	Proddatur	Tirupati
Chittoor	GVMC	Madanapalle	Rajahmundry	Vijayawada
Dharmavaram	Hindupur	Nandyal	Srikakulam	Vizianagaram
Amravati	Srikalahasti	Kavali		

Name of UT: Andman & Nicobar				
Number of Cities: 1				
Port Blair				

Name of UT: Arunachal Pradesh				
Number of Cities: 1				
Itanagar				

Name of State: Assam				
Number of Cities: 4				
Dibrugarh	Guwahati	Naogaon	Silchar	

Name of State: Bihar				
Number of Cities: 27				
Arrah	Biharsharif	Dinapur		
Aurangabad	Buxar	Nizamat	Katihar	Patna
Bagaha	Chapra	Gaya	Kishanganj	Purnia
Begusarai	Darbhanga	Hajipur	Motihari	Saharsa
Bettiah	Dehri	Jamalpur	Munger	Sasaram
Bhagalpur	Bodh Gaya	Jehanabad	Muzaffarpur	Siwan

Name of UT: Chandigarh				
Number of Cities: 1				

Chandigarh**Name of State: Chhattisgarh****Number of Cities: 9**

Ambikapur	Bilal Nagar	Bilaspur	Durg	Jagdalpur
Korba	Raigarh	Raipur	Rajnandgaon	

Name of UT: Dadra and Nagar Haveli**Number of Cities: 1****Silvasa****Name of UT: Daman and Diu****Number of Cities: 1****Daman****Name of UT: Delhi****Number of Cities: 4**

East DMC	N.D.M.C.	North DMC	South DMC	
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Name of UT: Goa**Number of Cities: 1****Panji****Name of State: Gujarat****Number of Cities: 31**

Ahmadabad	Botad	Jamnagar	Nadiad	Surat
		Jetpur		Surendranagar
Amreli	Deesa	Navagadh	Navsari	Dudhrej
Anand	Gandhidham	Junagadh	Palanpur	Vadodara
Bharuch	Gandhinagar	Kalol	Patan	Valsad
Bhavnagar	Godhra	Mahesana	Porbandar	Vapi
Bhuj	Gondal	Morvi	Rajkot	Veraval
Dwarka				

Name of State: Haryana**Number of Cities: 20**

Panipat	Bahadurgarh	Hisar	Karnal	Rohtak
Sonipat	Bhiwani	Jagadhri	Palwal	Sirsa
Ambala	Faridabad	Jind	Panchkula	Thanesar
Ambala Sadar	Gurgaon	Kaithal	Rewari	Yamunanagar

Name of State: Himachal Pradesh

Number of Cities: 2				
Shimla	Kullu			

Name of State: Jammu and Kashmir				
Number of Cities: 5				
Anantnag	Jammu	Srinagar	Leh Ladakh	Kargil

Name of State: Jharkhand				
Number of Cities: 7				
Adityapur	Chas	Deoghar	Dhanbad	Giridih
Hazaribag	Ranchi			

Name of State: Karnataka				
Number of Cities: 27				
Bagalkot	Bijapur	Gangawati	Kolar	Ranibennur
BBMP	Chikmagalur	Gulbarga	Mandya	Robertson Pet
Belgaum	Chitradurga	Hassan	Mangalore	Shimoga
Bellary	Davanagere	Hospet	Mysore	Tumkur
Bhadravati	Gadag-Betigeri	Hubli-Dharwad	Raichur	Udupi
Bidar	Badami			

Name of State: Kerala				
Number of Cities: 9				
Alappuzha	Kannur	Kochi	Kollam	Kozhikode
Palakkad	Thiruvananthapuram	Thrissur	Guruvayur	

Name of UT: Lakshadweep				
Number of Cities: 1				
Kavaratti				

Name of State: Madhya Pradesh				
Number of Cities: 34				
Betul	Damoh	Jabalpur	Neemuch	Seoni
Bhind	Datia	Khandwa	Pithampur	Shivpuri
Bhopal	Dewas	Khargone	Ratlam	Singrauli
Burhanpur	Guna	Mandsaur	Rewa	Ujjain
Chhatarpur	Gwalior	Morena	Sagar	Vidisha
Chhindwara	Hoshangabad	Murwara	Satna	Omkareshwar
Dabra	Indore	Nagda	Sehore	

Name of State: Maharashtra				
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Number of Cities: 44				
Achalpur	Bhusawal	Jalna	Nashik	Solapur
Ahmadnagar	Bid	Kalyan Dombivli	Navi Mumbai	Thane
Akola	Chandrapur	Kolhapur	Osmanabad	Udgir
Ambarnath	Dhule	Latur	Panvel	Ulhasnagar
Amravati	Gondiya	Malegaon	Parbhani	Vasai-Virar City
Aurangabad	Greater Mumbai	Mira Bhayandar	Pimpri Chinchwad	Wardha
Badlapur	Hinganghat	Nagpur	Pune	Yavatmal
Barshi	Ichalkaranji	Nanded Waghala	Sangli-Miraj Kupwad	Shirdi
Bhiwandi	Jalgaon	Nandurbar	Satara	

Name of State: Manipur				
Number of Cities: 1				
Imphal				

Name of State: Meghalaya				
Number of Cities: 1				
Shillong				

Name of State: Mizoram				
Number of Cities: 1				
Aizawl				

Name of State: Nagaland				
Number of Cities: 2				
Dimapur	Kohima			

Name of State: Odisha				
Number of Cities: 9				
Bhadrak	Baleswar Town	Baripada Town	Bhubaneswar Town	Brahmapur
Cuttack	Puri	Raurkela Town	Sambalpur Town	

Name of UT: Puducherry				
Number of Cities: 3				
Ozhukarai	Puducherry	Karalkal		

Name of State: Punjab				
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Number of Cities: 16				
Amritsar	Abohar	Barnala	Batala	Bathinda
Firozpur	Hoshiarpur	Jalandhar	Khanna	Ludhiana
Malerkotla	Moga	Muktsar	Pathankot	Patiala
S.A.S. Nagar				

Name of State: Rajasthan				
Number of Cities: 29				
Ajmer	Bhiwadi	Ganganagar	Jodhpur	Sikar
Alwar	Bikaner	Gangapur City	Kishangarh	Sujangarh
Baran	Bundi	Hanumangarh	Kota	Tonk
Beawar	Chittaurgarh	Hindaun	Nagaur	Udaipur
Bharatpur	Churu	Jaipur	Pali	Jhalawar
Bhilwara	Dhaulpur	Jhunjhunun	Sawai Madhopur	

Name of State: Sikkim				
Number of Cities: 1				
Gangtok				

Name of State: Tamil Nadu				
Number of Cities: 33				
Alandur	Dindigul	Kurichi	Pudukkottai	Tiruchirappalli
Ambattur	Erode	Madavaram	Rajapalayam	Tirunelveli
Ambur	Hosur	Madurai	Salem	Tiruppur
Avadi	Kancheepuram	Nagapattinam	Tambaram	Tiruvannamalai
Chennai	Karaikkudi	Nagercoil	Thanjavur	Tiruvottiyur
Coimbatore	Kumbakonam	Pallavaram	Thoothukkudi	Vellore
Cuddalore	Velankanni	Rameshwaram		

Name of State: Telangana				
Number of Cities: 12				
Adilabad	GHMC	Karimnagar	Khammam	Mahbubnagar
Miryalaguda	Nalgonda	Nizamabad	Ramagundam	Siddipet
Suryapet	Warangal			

Name of State: Tripura				
Number of Cities: 1				
Agartala				

Name of State: Uttar Pradesh

Number of Cities: 61

Agra	Budaun	Gonda	Loni	Pilibhit
Akbarpur	Bulandshahar	Gorakhpur	Lucknow	Rae Bareli
Allgarh	Chandausi	Hapur	Mainpuri	Rampur
Allahabad	Deoria	Hardoi	Mathura	Saharanpur
Amroha	Etah	Hathras	Maunath Bhanjan	Sambhal
Azamgarh	Etawah	Jaunpur	Meerut	Shahjahanpur
Bahraich	Faizabad	Jhansi	Mirzapur-cum-Vindhyachal	Shamli
Ballia	Farrukhabad-cum-Fatehgarh	Kanpur	Modinagar	Shikohabad
Banda	Fatehpur	Kasganj	Moradabad	Sitapur
Baraut	Firozabad	Khurja	Mughalsarai	Sultanpur
Bareilly	Ghaziabad	Lakhimpur	Muzaffarnagar	Unnao
Basti	Ghazipur	Lalitpur	Oral	Varanasi
Ayodhya				

Name of State: Uttarakhand

Number of Cities: 7

Dehradun	Haldwani-cum-Kathgodam	Hardwar	Kashipur	Roorkee
Rudrapur	Nainital			

Name of State: West Bengal

Number of Cities: 60

Asansol	Basirhat	Haldia	Krishnanagar	Rajarhat Gopalpur
Ashoknagar	Bhadreswar	Halisahar	Kulti	Rajpur Sonarpur
Kalyangarh	Bhatpara	Haora	Madhyamgram	Raniganj
Baharampur		Hugli-Chinsurah		
Baidyabati	Bidhan Nagar	Jaipalguri	Maheshtala	Rishra
Bally	Bongaon	Jamuria	Medinipur	Santipur
Balurghat	Chandannagar	Kalyani	Nabadwip	Serampore
Bankura			Naihati	Siliguri
Bansberia	Darjiling	Kamarhati	North Barrackpur	South Dum Dum
			North Dum Dum	
Baranagar	Dum Dum	Kanchrapara		Titagarh
Barasat	Durgapur	Kharagpur	Panihati	Uluberia
				Uttarpara Kotrung
Bardhaman	English Bazar	Khardaha	Puruliya	
Barrackpur	Habra	Kolkata	Raiganj	Jangipur

ANNEXURE-II

Annexure referred to in reply to part (e) of Lok Sabha Unstarred
Question No. 602 for answer on 19th July, 2017

State-wise Central Assistance Released to States under AMRUT

(Rs in crore)

Sl.no	Name of State/UT	Central Assistance (CA) released against SAAP			Total CA released
		2015-16	2016-17	2017-20	
1	A & N Islands	0.64	0.72	0	1.36
2	Andhra Pradesh	60.08	70.32	80.92	211.32
3	Arunachal Pradesh	7.37	8.4	0	15.77
4	Assam	33.87	39.36	0	73.23
5	Bihar	66.42	77.52	89.02	232.96
6	Chandigarh	3.01	3.6	4.21	10.82
7	Chhattisgarh	55.29	61.72	84.94	201.95
8	Dadra Nagar Haveli	0.68	0.72	0	1.4
9	Daman & Diu	0.91	1.15	0	2.06
10	Delhi	44.61	53.15	0	97.76
11	Goa	5.94	6.96	0	12.9
12	Gujarat	112.86	119.84	181.30	414.00
13	Haryana	43.80	50.88	0	94.68
14	Himachal Pradesh	15.88	18.24	0	34.12
15	J&K	30.77	35.52	40.45	106.74
16	Jharkhand	27.59	33.16	52.48	113.23
17	Karnataka	118.46	154.32	190.98	463.76
18	Kerala	57.60	77.28	0	134.88
19	Lakshadweep	0.14	0.24	0	0.38
20	Madhya Pradesh	134.41	172.56	211.61	518.58
21	Maharashtra	182.98	235.2	288.63	706.81
22	Manipur	9.26	10.8	0	20.06
23	Meghalaya	4.11	4.8	0	8.91
24	Mizoram	7.30	8.4	9.54	25.24
25	Nagaland	6.29	7.2	0	13.49

26	Odisha	45.63	53.04	60.73	159.40
27	Puducherry	3.79	4.32	0	8.11
28	Punjab	63.77	80.16	0	143.93
29	Rajasthan	91.90	105.22	111.27	308.39
30	Sikkim	2.42	2.4	0	4.82
31	Tamil Nadu	274.48	316.56	360.27	951.31
32	Telangana	40.85	55.44	0	96.29
33	Tripura	6.59	8.88	0	15.47
34	Uttar Pradash	281.81	327.6	375.08	984.49
35	Uttarakhand	26.74	35.52	0	62.26
36	West Bengal	110.49	128.4	0	238.89
Tot al		1978.74	2369.60	2141.43	6489.77

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 79
TO BE ANSWERED ON DECEMBER 11, 2018

LAND POLICY

No. 79 SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Delhi Development Authority (DDA) has notified the Regulations for Operationalisation of Land Policy, 2018 in Delhi, if so, the details and salient features thereof;

(b) whether all the urbanised and urbanizable areas of Delhi including Khara Kala and Khara Khurd in P1 Zone are covered thereunder, if so, the details thereof and if not, the time by which such areas are likely to be included;

(c) whether the Government/DDA is considering any proposal to enhance Floor Area Ratio (FAR) from the present 200, if so, the details thereof and if not, the reasons therefor;

(d) whether the Government has finalised the Development charges for the said areas, if so, the details thereof and if not, the time by which it is likely to be finalised; and

(e) the time by which the proposed Single Window Web Portal for operationalisation is likely to be made functional?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF MINISTRY
OF HOUSING AND URBAN AFFAIRS

(HARDEEP SINGH PURI)

(a) Yes Madam, Delhi Development Authority (DDA) has notified the

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Regulations for operationalisation of the Land Policy vide S.O. 5384(E) dated 24.10.2018, under Section 57 of Delhi Development Act, 1957.

The Regulations envisage the applicability of the policy in various areas of Delhi notified by DDA/Government from time to time, eligibility criteria, process of planning, approval and development of land. The role of DDA, service providing agencies, land owner and consortium is defined in these regulations. As per the eligibility criteria land of any size falling within the purview of the policy can be pooled subject to conditions and a sector will be considered to be eligible when a minimum of 70% of the developable area in the sector has been pooled. The process of approval in the form of provisional development licence, final development license, layout plan and building plan is explained in detail. The Regulations provide that development under the policy shall comply with green building norms. Additionally, minimum 10% of all energy consumption shall be through solar fittings or through other renewable energy sources. Notified Regulations are available at DDA's website www.dda.org.in.

(b) The land policy is applicable in urbanisable areas of 95 villages spread across Zone J to L, N and P (II). Further, DDA has initiated the process to include 14 villages (part) falling in Zone P 1, including Khera Kalan (part) and Khera Khurd (part), under the Land Policy.

(c) No Madam, the FAR assigned in Land Policy is as per the provisions of Master Plan for Delhi - 2021.

(d) The External Development Charges (EDC) are to be worked out by DDA in consultation with service providing agencies and as such no fixed time frame can be prescribed in this regard.

(e) The development of Single Window system is under process in DDA.

**UNSTARRED QUESTION NO. 242
TO BE ANSWERED ON FEBRUARY 5, 2019**

LAND POOLING POLICY

No. 242 SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether the Government/DDA has completed the process to include villages, particularly 14 villages in zone P1 including Khera Kalan and Khera Khurd that were included in the Narela Sub City Plan, under the Land Pooling Policy;

(b) if so, the details thereof and if not the reasons therefor along with the time-frame fixed for completing the process;

(c) the reasons for delay in completing the process of finalizing the land pooling policy in urbanized villages along with the steps taken to tackle the same;

(d) whether the above mentioned villages would be included in the single window portal when it is launched, if so, the details thereof and if not, the reasons therefor; and

(e) whether the Government is considering to enhance the Floor Area Ratio (FAR) and remove/reduce the External Development Charges (EDC) to provide relief to common people waiting for affordable house and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (d) DDA has initiated the process to include 14 villages (part) falling in Zone P-I including Khera Kalan (part) and Khera Khurd (part), under the land policy. DDA has referred the matter to North Delhi Municipal Corporation for declaring these villages as urban under Section 507 of Delhi Municipal Corporation Act, 1957 and to the Government of National Capital Territory of Delhi for declaring them as Development Area under Section 12 of Delhi Development Act, 1957, after which they will be included for development under the land policy. The land policy has been notified by Government of India vide Gazette notification S.O. 5220 (E) dated 11.10.2018. The Regulations for operationalization of this policy have been notified under Section 57 of Delhi Development Act, 1957 by DDA vide notification S.O. 5384 (E) dated 24.10.2018.

(e) No Madam.

LOK SABHA

UNSTARRED QUESTION NO. 5447

TO BE ANSWERED ON JULY 25, 2019

LAND POOLING POLICY

No. 5447

SHRI KAUSHAL KISHORE:

SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of applications received in single window system under Land Pooling Policy (LPP) and the action taken thereon till date indicating the total land available and required under 70 per cent policy, zone-wise;
- (b) whether the Government has completed the process to include more villages, particularly 14 villages in Zone P1 including Khera Kalan and Khera Khurd that were included in Narela Sub City Plan, under the said policy;
- (c) if so, the details thereof and if not, the reasons there for along with the time frame fixed for completing the process;
- (d) whether the Government proposes to re-open the Single Window System under the Policy, if so, the details thereof and the time by which it is likely to be opened indicating the name of the 14 new villages included therein;
- (e) whether the Government has any proposal to revise the norms which stipulate that 70 per cent land must be congruous to allow construction under the said policy and if so, the details thereof; and
- (f) whether the Government proposes to give provisional permission for construction to land owner in time bound manner under the Policy and if so, the details thereof?

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**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(HARDEEP SINGH PURI)**

(a): Delhi Development Authority (DDA) has informed that as on 22.07.2019, a total of 1,880 applications have been received and the zone wise details of expression of willingness to participate in Land Pooling Policy (LPP) are as follows:

Zone	Land available for development (in Hectare - approx.)	Number of applications received.	Land registered (in Hectares) - approx.
K-I	2,088	42	60
L	8,020	268	398
N	6,518	1,257	1,014
P-II	2,448	313	291
Total	19,074	1,880	1,763

These applications are being scrutinized by DDA. A sector will qualify for development once 70% of the developable land in that particular sector is pooled.

(b) to (d): DDA has intimated that the proposal to declare 14 villages (part) falling in Zone P-I including Khera Kalan (part) and Khera Khurd (part) as Urban under Section 507 of Delhi Municipal Corporation Act, 1957 and as Development area under Section 12 of Delhi Development Act, 1957 has been referred to North Delhi Municipal Corporation (Nr. DMC) and the Government of National Capital Territory of Delhi (GNCTD), respectively on 08.08.2018, followed by reminder on 01.01.2019. The matter is under consideration of Nr.DMC and GNCTD, as such no fixed timeframe for completion of the process can be given. DDA has informed that after completion of this process it will consider the names of these 14 villages for participation in LPP.

(e) & (f): No, Sir.

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 721

TO BE ANSWERED ON NOVEMBER 21, 2019

DELHI LAND POOLING POLICY

NO. 721. SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of applications received in single window system under Land Pooling Policy (LPP) and the action taken thereon, till date, zone-wise;
- (b) whether the Government has completed the process to include more villages, particularly 14 villages in Zone P1 including Khora Kalan and Khora Khurd that were included in Narela Sub City Plan, under the Land Pooling Policy and if so, the details and present status thereof and if not, the reasons therefor;
- (c) the measures being taken by the Government to include the said villages indicating the time frame fixed for completing the process; and
- (d) whether the Government proposes to give provisional permission for construction to land owner in time bound manner under the Policy and if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a) DDA has informed that as on 06.09.2019 (last date for receipt of applications), a total of 6,071 applications have been received on the web-portal through which 6,409.60 Hactare of land has been registered for

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expression of willingness to participate in Land Pooling Policy (LPP). The zone wise details are as follows:

Zone	Number of applications received.	Land registered (in Hectares)
K-I	166	231
L	1,154	1,659
N	3,420	3,269
P-II	1,330	1,247
J	1	3.6
Total	6,071	6,409.60

These applications are being scrutinized and mapping of pooled land on GIS platform has been undertaken by DDA to ascertain the eligibility of sectors.

(b) & (c) DDA has intimated that the proposal to declare 14 villages (part) falling in Zone P-I including Khera Kalan (part) and Khera Khurd (part) as Urban under Section 507 of Delhi Municipal Corporation Act, 1957 and as Development area under Section 12 of Delhi Development Act, 1957 has been referred to North Delhi Municipal Corporation (Nr. DMC) and the Government of National Capital Territory of Delhi (GNCTD), respectively on 08.08.2018. The matter is under consideration of Nr.DMC and GNCTD, as such no fixed timeframe for completion of the process can be given. DDA has informed that after completion of this process it will consider the names of these 14 villages for participation in LPP.

(d) No, Sir.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO. 2862

TO BE ANSWERED ON DECEMBER 05, 2019

URBANISATION OF VILLAGES OF DELHI

NO. 2862 SHRI JANARDAN SINGH SIGRIWAL:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government/ North MCD has urbanised 33 villages decided to grant ownership right to people in unauthorized colonies in the region and if so, the details thereof indicating the name of villages and the benefits likely to be occur therefrom;**
- (b) whether the said move would also effect/ expedite the work relating to Land Pooling Policy and if so, the details thereof;**
- (c) whether Khera Khurd and Khera Kalan villages are included in the said urbanisation process and declared development area and if so, the details thereof; and**
- (d) the time by which the Land Pooling process is likely to be completed in the entire P1 Zone including the said villages?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a): Government of National Capital Territory of Delhi (GNCTD)

...2/-

vide Notification No. F7(128)/DLB/2019/000580156/14600-15 dated 20th November, 2019 has notified 79 villages including 31 villages of North Delhi Municipal Corporation (NDMC) as Urban Areas. Further, the Government has decided to confer/ recognize ownership or transfer/mortgage rights to the residents of 1,731 unauthorised colonies, several of which fall in the area of North Delhi Municipal Corporation.

(b)to(d): DDA has intimated that the proposal to declare 14 villages falling in Zone P-I as 'Urban' under Section 507 of Delhi Municipal Corporation Act, 1957 and as 'Development Area' under Section 12 of Delhi Development Act, 1957 was referred to North Delhi Municipal Corporation and GNCTD, respectively, which is a pre-requisite for taking up development under the land policy. DDA has informed that vide GNCTD's notification dated 20.11.2019, the following 07 villages have been declared as 'Urban' namely, Mamurpur; Narela; Bankner; Holambi Kalan; Khera Kalan; Kureni and Bhorgarh.

For rest of the seven villages namely, Alipur; Jindpur; Budhpur Bijapur; Nangli Puna; Siraspur; Khera Khurd and Iradat Nagar (Naya Bans), DDA is seeking clarification from GNCTD.

DDA has further informed that the matter for declaration of these 14 villages as 'Development Area' is under consideration of GNCTD.

Once these villages are notified both as 'Urban' and 'Development Area', DDA will initiate the process of preparation of sector delineation plan of land pooling villages in Zone P-I and portal shall be opened for inviting expression of willingness for participation in this zone under Land Pooling Scheme.

LOK SABHA
UNSTARRED QUESTION NO. 1222
TO BE ANSWERED ON DECEMBER 18, 2018

CANCELLATION OF LAND ALLOTMENT

1222. SHRI V. ELUMALAI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) Whether it is a fact that the Government is considering to take back the lands from organisations and individuals allotted in the National Capital and in other urban areas in the country for violation of conditions on which the land was allotted;
- (b) if so, the details thereof;
- (c) whether the Government has already issued notices for cancellation in this regard; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a) To (d) The land owning agencies of the Government (Delhi Development Authority, Land and Development Office etc.) have leased out properties to organizations and individuals in the National Capital and other urban areas in the country with a set of terms and conditions. These agencies by taking cognizance of violation of lease terms or non-payment of Government dues issue notices to lessee to rectify the violation. The failure to do so entails cancellation of lease deed. This is an ongoing process in lease hold properties allotted by these agencies. The details of cases where notices have been issued are being collected and will be laid on the table of the House.

LOK SABHA

UNSTARRED QUESTION NO. 3281

TO BE ANSWERED ON JANUARY 01, 2019

IRREGULARITIES BY COOPERATIVE SOCIETIES

No. 3281 SHRI P.K. KUNHALIKUTTY:

Will the Minister OF HOUSING AND URBAN AFFAIRS be pleased to refer to Unstarred Question No. 3631 answered on December 11, 2009 and Unstarred Question No. 1492 answered on March 5, 2010 and state:

(a) whether it is a fact that it was clearly indicated in the above mentioned replies that there are numerous perpetrated frauds committed by the various Group Housing Cooperative Societies functioning in Delhi/New Delhi and after the intervention of the Delhi High Court, CBI had registered 202 regular cases against the said societies;

(b) if so, whether the Registrar has/had closed his eyes on the explanation of DCS Act and rules abruptly entertaining the audit reports of the Societies without its proper scrutiny and the Society named ' Sarva Priya CHBS Limited' is using its superfluous power while filing the audit report, where Society's accounts seemed to be ensembled, which is the clear violation of Delhi Cooperative Tribunal Decision, delivered in appeal no. 55 and 56/2013 DCT and in Arbitration case no. 116/HB/DR/ARB/2011-12 as well as CIC decision delivered in case no. CIC/KY/A12016/000783-SA; and

(c) if so, the action being taken in this regard along with the details of corrective steps being taken by the Government to check such types of frauds?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

(a) to (c): The information is being collected and will be laid on table of the house.

IRREGULARITIES IN CO -OPERATIVE GROUP HOUSING SOCIETIES

VILAS BABURAO MUTTEMWAR

(a)whether the Government is aware of the Irregularities as regards the enrolment of members and allotment made in the fictitious names etc. committed by the Cooperative Group Housing Societies;

(b)if so, whether the involvement of Delhi Development Authority (DDA) officials in this regard has also come to the notice of the Government;

(c)if so, whether the inquiry conducted in this regard has since been completed;

(d)if so, the details of societies/DDA officials found involved in such irregularities and the action taken/to be taken against them;

(e)whether the Government proposes to allot land to other societies registered with the DDA;

(f)the names of the registered societies which are yet to be allotted land; and

(g)the time by which the land is proposed to be allotted to all the societies?

Will the Minister of URBAN DEVELOPMENT be pleased to state:-

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a):Yes, Madam.

(b):Yes, Madam.

(c)&(d): DDA has intimated that the Central Bureau of Investigation found 6(six) officials [one Deputy Director (since retired), two Assistant Directors, one Assistant & two Lower Division Clerks] of DDA involved in irregularities in respect of 10(ten) Cooperative Group Housing Societies (CGHS) namely (i) Pride CGHS Limited, (ii) Mansarovar CGHS, (iii) Syreas CGHS Limited, (iv) Shri Sanmati CGHS Limited, (v) Lokvit CGHS Limited, (vi) Mauhhmar Vaish CGHS Limited, (vii) Maharani Avanti Bai CGHS Limited, (viii) Saptarni CGHS, (ix) Raman Vihar CGHS Limited, (x) Sea Show CGHS. Major penalty proceedings have been initiated against the Deputy Director, two Assistant Directors and the Assistant. Prosecution sanction has been issued in respect of one Lower Division Clerk while the other has been exonerated.

(e):DDA has informed that it allots land to the societies, subject to availability of land, and based on the recommendations of Registrar Cooperative Societies (RCS), Government of National Capital Territory of Delhi, on the basis of their seniority, eligibility, registration number etc.

(f): The information is being collected.

(g):In view of shortage of land, the number of societies for allotment of land being large and other administrative issues involved, no time frame can be fixed for allotment of land to all the societies.

MINISTRY OF URBAN DEVELOPMENT

LOK SABHA

UNSTARRED QUESTION NO: 1492

ANSWERED ON:05.03.2010

IRREGULARITIES IN CGHS

VILAS BABURAO MUTTEMWAR

to reply given to Unstarred Question No. 3631 on December 11, 2009 regarding the Irregularities in Co-operative Group Housing Societies and state:

- (a) whether the inquiry in all the Cooperative Group Housing Societies (CGHS) in the matter of irregularities has since been completed;
- (b) if so, whether all the CGHS have since been informed about the irregularities and the corrective measures required to be taken by them and the action taken by the Registrar, CGHS against such societies;
- (c) whether some of the societies allotted flats to their members without obtaining the formal approval from the Registrar of Cooperative Group Housing Societies;
- (d) if so, the details thereof;
- (e) the names of the societies awaiting the approval of the Registrar, CGHS for allotment of flats to their members; and
- (f) the names of the societies in order of their seniority awaiting allotment of land by the Delhi Development Authority?

Will the Minister of URBAN DEVELOPMENT be pleased to state:-

ANSWER

MINISTER OF THE STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

(a): The Central Bureau of Investigation (CBI) has informed that inquiries in respect of all the Co-operative Group Housing Societies (CGHS) referred to by the High Court of Delhi have been completed.

(b): CBI has further informed that upon completion of inquiries, 202 regular cases were registered. In 197 cases, chargesheets have been filed and 5 cases have been closed. Copies of the chargesheet, wherever called for, have been supplied to the Registrar of Co-operative Societies (RCS). CBI has further informed that the RCS has been informed regarding those CGHS, where cases have not been registered, and where further action was required to be taken by that office.

The RCS has intimated that in compliance of the direction of the High Court dated 25.8.08 in the matter of Yogiraj Krishna Vs. DDA and Others, the cases for draw of lots are processed subject to the findings of CBI.

(c) & (d): The RCS has further intimated that as per the media report/information obtained from the societies themselves, 11 societies are reported to have allotted flats to their members without its approval, and that complaints have been filed with the police against these eleven societies, viz, IDC CGHS, Baroda House CGHS, Janaksar

CGHS, Shri New Anamika CGHS, Sapna Ghar CGHS, The Crown CGHS, Appu Enclave CGHS, Sapta Pami CGHS, Navel Tech Officers CGHS, Sant Sunder Das CGHS and Bharat Jagriti CGHS.

(e): A list containing the names of 37 societies furnished by RCS, awaiting approval of RCS is Annexed.

(f): DDA has stated that it allots land to the Societies cleared by the RCS subject to their seniority, eligibility and availability of land, and that as per the available records, no society is awaiting the allotment of land at present.

Appendix - XVIII

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 4384
TO BE ANSWERED ON JANUARY 08, 2019**

NGOS IN ANIMAL WELFARE

**No. 4384. DR. HEENA VIJAYKUMAR GAVIT:
SHRI MOHITE PATIL VIJAYSINH SHANKARRAO:
SHRI DHANANJAY MAHADIK:
SHRI SATAV RAJEEV:
SHRIMATI SUPRIYA SULE:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the number and names of animal welfare NGOs registered as Societies/Trusts/VO (Voluntary Organisations)/Charitable Organisations allotted or rented land/premises/built-up space/shops by the DDA for carrying out animal relief/rehabilitation work or associated activity related to stray and distressed animals in Delhi;**
- (b) whether DDA has factored or ensured and enforced strict adherence to maintenance of civic hygiene and environmental conditions on the tenant NGOs to prevent outbreak of vector or other contagious communicable diseases from these shelters in the terms and conditions governing the rental/lease of such space to these NGOs/Societies/Trusts/VO (Voluntary Organisations)/Charitable Organisations and if so, the details thereof;**
- (c) whether any regular monitoring to ensure cleanliness or safe human environmental conditions is/or has been undertaken by DDA, if so, the details thereof and if not, the reasons therefor; and**
- (d) whether any organisations failing to maintain safe human/civic environmental standards have been penalized, if so, the details thereof and if not, the reasons therefor?**

...2/-

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

(a) To (d) Information is being collected and laid on the Table of
the House.

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED QUESTION No. 2074

TO BE ANSWERED ON JULY 04, 2019

RANK OF CITIES

No. 2074. DR. SHASHI THAROOR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state :

- (a) the list of indicators used to rank cities under the Ease of Living Index;
- (b) whether deliberations were held for choosing these indicators and their weight under the Ease of Living Index and if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has reviewed any of the indicators and their weight in the Ease of Living Index recently and if so, the details thereof;
- (d) whether any city has failed to submit or has submitted incomplete data for any of the indicators and if so, the details thereof; and
- (e) whether the Government has taken any steps to encourage cities to generate data for all the indicators in the index and if so, the details thereof and if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)

- (a): The list of indicators for ranking cities under the Ease of Living Index 2019 is attached at Annex.

...2/-

(b) & (c) : The Assessment Framework for Ease of Living (EoL) 2019 has been adopted after several rounds of consultations with municipalities, academicians, experts, stakeholder Ministries/Departments and other key stakeholders. Further, several informal discussions were held with practitioners and experts. The Assessment Framework was shared with NITI Aayog for their inputs. In addition, consultations were held with stakeholders Ministries / Departments to better understand availability of data under their respective domains v/s. health, education, economy, crime, pollution, power etc. These Ministries / Departments were requested to nominate a nodal person for this exercise. Moreover, draft indicators were also shared with the Ministry of Human Resource Development, Ministry of Health & Family Welfare, Ministry of Finance, Ministry of Power and Central Pollution Control Board for their inputs/feedback. A consultation was held with sector experts, municipal commissioners, academicians and other stakeholders in the Ministry to discuss the indicator framework and methodology for EoL 2019 to develop a comprehensive and robust strategy going forward. The Ministry also requested comments from all participating cities on draft set of indicators for evaluation of EoL.

Based on deliberations and consultations, the indicators and their weights were reviewed by the Ministry, and the Assessment Framework has been updated accordingly. Indicators and weightage for Ease of Living 2018 is available in the methodology document available online at <https://easeofliving.niua.org/assets/upload/pdfs/ease-of-living-methodology.pdf>. Indicators and weightage for Ease of Living 2019 is available online at <https://smartnet.niua.org/eol19/pdf/EOL-2019-Completed-Version.pdf>

(d): The process of data collection is ongoing.

(e): The Ministry has taken steps to encourage cities to generate data for all the indicators in the index through four regional workshops. A central help desk has also been set up in the Ministry to assist the cities.

No	Indicators
1	1.1.1. Household Expenditure on Education
2	1.1.2. Literacy Rate
3	1.1.3. Pupil-Teacher Ratio at the Primary Level
4	1.1.4. Drop Out Rate at Primary Level
5	1.1.5. Pupil-Teacher Ratio at the Upper-Primary Level
6	1.1.6. Drop Out Rate at the Upper-Primary Level
7	1.1.7. Percentage of schools with access to digital education
8	1.1.8. Percentage of Professionally Trained Teachers
9	1.1.9. Nation Achievement Survey Score
10	1.2.1. Household expenditure on health
11	1.2.2. Availability of healthcare professionals
12	1.2.3. Accredited public health facilities
13	1.2.4. Availability of Hospital Beds
14	1.2.5. Prevalence of diseases
15	1.3.1. Households with electrical connections
16	1.3.2. Average length of electrical interruptions
17	1.3.3. Beneficiaries Under PMAY
18	1.3.4. Slum Population
19	1.4.1. Deviation of total water supplied from service-level benchmark
20	1.4.2. Households with piped water supply
21	1.4.3. Swachh Survekshan score
22	1.4.4. Amount of waste water treated
23	1.4.5. Households connected to sewerage network
24	1.5.1. Availability of public transport
25	1.5.2. Transport related fatalities
26	1.5.3. Road Infrastructure
27	1.6.1. Prevalence of Violent Crime
28	1.6.2. Extent of crime recorded against women
29	1.6.3. Extent of crime recorded against children
30	1.6.4. Extent of crime recorded against elderly
31	1.7.1. Average share of the total area of cities that is open space for public use
32	1.7.2. Availability of: a. Music, Dance and Drama Centre; b. Parks; c. Recreational Club d. Restaurants; e. Cinema Halls
33	2.1.1. Traded Clusters
34	2.2.1. Cluster Strength
35	2.2.2. Credit Availability
36	2.2.3. Number of Incubation Centres / Skill Development centres

No	Indicators
37	2.3.1. Inequality Index based on consumption expenditure
38	3.1.1. Water Quality
39	3.1.2. Total Tree Cover
40	3.1.3. Households using clean fuel for cooking
41	3.1.4. Hazardous waste generation
42	3.1.5. Air quality index
43	3.2.1. Availability of Green Spaces
44	3.2.2. Does the city incentivise green buildings? (Y/N)
45	3.2.2. Green Buildings
46	3.3.1. Energy Requirement vs Energy Supplied
47	3.3.2. Energy generated from renewable sources
48	3.3.3. Number of Energy Parks
49	3.4.1. Has the city implemented local disaster reduction strategies? (Y/N)
50	3.4.2. Number of Deaths due to disasters

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA

UNSTARRED QUESTION NO. 2177

TO BE ANSWERED ON JULY 4, 2019

DRONES' ROLE TO CHECK ILLEGAL OCCUPATION OF LAND

No. 2177. SHRIMATI RAMA DEVI:

SHRI GIRIDHARI YADAV:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is aware that Drones can play any role in checking illegal occupation of land and demarcation of unauthorized colonies;
- (b) if so, the details thereof;
- (c) whether the Government proposes to use drones to check illegal occupation of land and demarcation of unauthorized colonies;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor and reaction of the Government thereto?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

- (a) to (e): Yes, Sir. However, the use of Drone Technology is at a nascent stage and the competence and scalability of the capacities of agencies offering these services is yet to be assessed.

TO BE ANSWERED ON JULY 25, 2019

AFFORDABLE HOUSING PROJECTS/SCHEMES

**NO. *465 DR. HEENA GAVIT:
SHRI SELVAM G.:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the details of affordable housing projects/schemes being implemented in the country along with the funds allocated/spent thereunder since their launch;
- (b) whether the Government has identified land for developing affordable housing in the country and if so, the details thereof;
- (c) whether the Government has decided to use huge land parcels belonging to sick and closing Public Sector Enterprises (PSEs) for affordable housing schemes and formulated any policy in this regard and if so, the details thereof;
- (d) whether the Government has identified PSEs and places for implementation of these projects and if so, the details thereof; and
- (e) whether proper revenue model, process, bidding criteria, etc. have been firming up in this regard and if so, the details thereof along with the other steps taken/being taken by the Government to develop and construct affordable housing in a timebound manner?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (e): A statement is laid on the Table of the House.

**STATEMENT REFERRED TO IN THE LOK SABHA
STARRED QUESTION NO. 465* DUE FOR 25.07.2019 REGARDING
"AFFORDABLE HOUSING PROJECTS/SCHEMES"**

(a) & (b): Ministry of Housing and Urban Affairs (MoHUA) is implementing Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] since 25.06.2015 for providing assistance to States/Union Territories (UTs) in addressing the housing requirement in urban areas. Based on the project proposals received from States/UTs, total 83,68,861 houses have so far been sanctioned under the Scheme; out of this, 49,54,357 are at various stages of construction and 26,13,799 are completed. Central assistance of Rs. 1,30,293 crore has been sanctioned and Rs. 51,550 crore has been released so far.

Land and colonization are State subjects. Identification of land & beneficiaries and formulation of project proposals under the PMAY(U) are done by States/UTs. Central Government provides different levels of financial assistance under following four verticals of the Scheme:

S. No.	Vertical	Central Assistance per house
1.	In-situ Slum Redevelopment (ISSR)	Rs. 1.00 lakh
2.	Credit Linked Subsidy Scheme (CLSS)	Interest subsidy of 6.5%, 4% and 3% on loan amounts upto Rs. 6 lakh, Rs. 9 lakh and Rs. 12 lakh for beneficiaries belonging to EWS/LIG, MIG-I and MIG-II categories respectively
3.	Affordable Housing in Partnership (AHP)	Rs. 1.50 lakh
4.	Beneficiary-led individual house construction/enhancements (BLC)	Rs. 1.50 lakh

(c) to (e): Yes, Sir. Department of Public Enterprises (DPE), Government of India has issued guidelines on time bound closure of sick/loss making Central Public Sector Enterprises (CPSEs) and disposal of movable and immovable assets. As per the guidelines, a Land Management Agency (LMA) shall be nominated by the administrative Ministry/Department/Board of the CPSE under closure to manage, maintain and assist in disposal of land. So far, following four CPSEs have appointed National Buildings Construction Corporation Ltd. (NBCC) as LMA and have requested to check their land parcels for affordable housing:

- i. Indian Drugs and Pharmaceuticals Limited
- ii. Bharat Wagon and Engineering Company Limited
- iii. HMT Watches Limited
- iv. Blecco Lawrie Limited

The mechanism to utilize land parcels of sick/closing CPSEs is under consideration.

In order to develop and construct affordable housing in a time bound manner, the Government has taken the following steps:

- ❖ All States/UTs have been requested to get project proposals of their remaining demand of houses under PMAY(U) sanctioned by December, 2019.
- ❖ A National Urban Housing Fund (NUHF) has been created for providing extra budgetary resources for the PMAY(U).
- ❖ Global Housing Technology Challenge-India (GHTC-India) was held in March-2019 to identify globally best available alternate technologies and six of them are being selected for Light House Projects (LHPs) as live laboratories in six different States.
- ❖ Schedule of Rates (SoRs) have been issued for 16 alternate technologies available within the country and nearly 13 lakh houses are being constructed using these technologies.
- ❖ Ministry regularly monitors progress of the Mission through periodic review meetings, video-conferences and field visits.

General discussion dated 31.07.2019 re: The Public Premises (Erection of Unauthorised Occupants) Amendment Bill. (Appendix - XXII)

1858 hours

SHRI HARDEEP SINGH PURI: Sir, I would like to take this opportunity to pay my respect and express my appreciation for the very valuable comments that have been forthcoming from the hon. Members.

1858 hours

(Hon. Speaker in the Chair)

Despite the lateness of the hour, the number of participants that we have had in this very rich discussion and the substantive points that have been made, all lead me to one conclusion that apart from one or two hon. Members, one or two exceptions, the House, both individually and collectively, has widely welcomed the proposed amendments. Having said that, I also want to submit, through you, Sir, that some of the comments which have been made are the comments with which I can agree, including those forthcoming from the hon. Members from the Opposition. But I think, those comments have been made because the provisions of the Bill and the prevailing practise, including personal experiences, are not fully understood. So, I will take this opportunity to respond to each one of the comments made, and I seek your indulgence in it. I know, you have been extremely gracious with the time that you allot to us.

Therefore, let me start by naming the hon. Members who have participated in this discussion – Shri Adhir Ranjan Chowdhury, Shri Parvesh Sahib Singh Verma, Shri Kalyan Banerjee, Shri Kanumuru Raghurama Krishnaraju, Shri Pinaki Misra, Shri Nama Nageswara Rao, Shrimati Supriya Sadanand Sule, Shri Rajendra Dhedya Gavit, Shri Janardan Singh Sigrwal, Shri Ram Mohan Naidu Kinjarapu, Shri Shankar Lalwani, Shri N.K. Premachandran, and Shri Rajiv Pratap Rudy.

(1900/KKD/YSH)

Sir, let me start with the hon. Member Shri Adhir Ranjan Chowdhury, who has welcomed the thrust of the amendments. But then, he proceeded to say that the Bill does not quantify the damages payable. My first submission, not only to the hon. Member but also to others, who have raised this point, is that the Bill does not need to quantify the damages. It is because the damages are quantified elsewhere. There is an Office Memorandum which clearly spells out the types of accommodation and the rates at which damages are to be charged.

SHRI PINAKI MISRA (PURI): They are too low.

SHRI HARDEEP SINGH PURI: I am coming to that point precisely.

If you look at the figures cited in this Office Memorandum -- and the one, which is currently operative is dated 7th September, 2016, well before I became a Minister; in fact a year before that -- my first reaction, when I saw this Office Memorandum, was precisely the point the hon. Member, Shri Pinaki Misra makes. What happens is that if you have a low base level, and if you are paying a rent -- I would say hypothetically if Rs. 100 a month or let us say even Rs. 1,000 a month -- and then, you are charged 40 times or 120 times, then the amount payable is significantly lower than what you would pay for accommodation of that quality in the market. So, that point is well taken.

However, there are safeguards. If the hon. Members do not pay, then before an election, they have to come to the Directorate of Estates to seek 'no objection'. Otherwise, they cannot go and file their nomination papers, and that is where some corrective comes. But that is rather late in the day. But I take the point and I want to tell the hon. Members that on my own, I have been saying that this Office Memorandum should be addressed. One of the ways it will be addressed is through the amendment, which is coming in now. But I think, we may need to look at this. This is something that I would examine as we go long, after this Amendment Bill is passed.

Shri Adhir Ranjan Chowdhury also raised one or two other points. He said that the notice is after the extension period. Absolutely, yes. But let me make another submission. There is a system of Public Premises Eviction Act on which notices are issued. Various hon. Members have spoken about the notice period. Shri N.K. Premachandran, if I may be allowed to jump the queue a bit, said why three days' notice period is there; why not 30 days? That is precisely my point. One other hon. Member said that this is draconian. In fact, it is intended to be less so. The then Government of the day and I am not naming a party, in 1994 brought in an amendment, which did not have even a three-day period. So, when my attention was drawn to this, the legal team said that we should follow the example of 1994. But I submitted then, 'No. We have to give an opportunity and that opportunity must resonate in natural justice. People must be provided the opportunity.' Now, when we had a seven days' notice period, we ended up people taking us into litigation for 10 years. Ten years is the amount of period.

The issue here is not three years or three days or seven days. The issue here is different. That three days' notice period will be given only after the Director of Estates has satisfied himself or herself that all other margins of

persuasion have been exhausted and that the party concerned is not. Let me give you the example of the current situation. The Lok Sabha Election Results were declared on 23rd May. Strictly speaking, on 25th June, all hon. Members should have vacated. We did not issue a notice to any one of them. We are now past 25th July. Now, routine notices have started going. All these Acts or all these powers are exercised in the most humane way. The 1994 example was actually draconian, and we deviated from that.

Now, I come to the examples cited by various hon. Members. One hon. Member said that he has pent-up fury, and he wants to ventilate that. I deeply appreciate that because it gives me an opportunity to try and place on the record of the House what the real situation is.

When an accommodation is allotted on vacation basis, let us say, I issue a notice to Shri Rajiv Rudy.

(1905/RP/RPS)

I did not in his case; I could have. That is a separate issue. We will come to that in a minute. I think, the House is a great opportunity for us to make a few statements. Let me explain. It is a hypothetical example. I do not mean him.

SHRI RAJIV PRATAP RUDY (SARAN): I think, it is a hypothetical example.

SHRI HARDEEP SINGH PURI: It is a hypothetical example but you can draw inferences from there also.

THE MINISTER OF STATE OF THE MINISTRY OF DEVELOPMENT OF NORTH EASTERN REGION, MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE, MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS, MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND MINISTER OF STATE IN THE DEPARTMENT OF SPACE (DR. JITENDRA SINGH): The name is fictitious.

SHRI HARDEEP SINGH PURI: The name is fictitious. Let me explain. It is very easy to get up in the House and start making suggestions. I will try and play the same hypothetical game. If a type-VII accommodation, which is with some Members, is sought to be allotted by us to another hon. Member, we do not expect the person, who is in present occupation, to vacate it till an alternative house has been allotted to that Member. Now, in the case of Shri Adhir Ranjan Chowdhury, it seems what happened is that the C-I accommodation, which must have been type-VI – it is because earlier he was in a type-VII accommodation – was set to be free but when the hon. Member went there, it was not the case. I

think, there is a slip up. And I try to ensure, as a Minister, that no such slip up takes place these days. In fact, I personally monitored this along with my team of officials.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, I have the highest regard for you but believe me I was forced to stay outside.

SHRI HARDEEP SINGH PURI: I totally appreciate that and I would be willing to sit down with you. I would be willing to listen to the exact narration of events which you have given along with dates. If you have been charged something, which I think is unreasonable, I assure this House that I will personally move a Note to the Cabinet Committee on Accommodation that those charges should be restituted. You should get them back. If this is the case, we will sit down with my team of officials. It is because we need to ensure that representatives of the people who come for representing the sovereignty of the people are given a fair share here. So, I can assure you on that.

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Sir, my image was tarnished due to that.

SHRI HARDEEP SINGH PURI: At least, I have developed a thick skin and a sense of humour. I will sit down with you.

Some hon. Members have raised some personal issues. I am going to skip those but I wanted to make this point that anybody, who has any personal grievance on any issue, please feel free to come to me. We will look at them. Those are not policy issues. Those are not issues which are germane to the consideration of this Bill.

Shri Parvesh Sahib Singh Verma mentioned many instances when senior leaders of my Party, of which I am a proud member, vacated their accommodations immediately when the results were being declared or when the circumstances led to accommodation being no longer warranted.

I was delighted that Supriya ji mentioned the tradition in Maharashtra. I associate very closely with that State for reasons which, I think, many of you know. I think, those are the highest traditions. But the culture of impunity in which we have been operating seems to be that once you have got an accommodation, देखा जाएगा, आप नोटिस इश्यू करिए, हम देख लेंगे। I have also had people who have come to me and said: मैं इसलिए वेकेट नहीं करूंगा कि अगर मैंने वेकेट कर दिया तो मेरी छवि कुछ खराब हो जाएगी। The idea is to change some of these things slowly but surely. Parvesh ji also mentioned the need for establishing a SIT. I think, that is his proper suggestion. I want to assure him that there is already a

SIT. That SIT has been formed by the Government. Somebody has encouraged it. It operates under the DDA. It looks at encroachment of hundreds of square metres or kilometres of public property and it files a report before the court.

I also want to take this opportunity to jump again a little to mention the coverage of the Act. Some questions were asked: "Does it apply to Government servants only?" We are dealing with two separate issues here. One is the Public Premises (Eviction of Unauthorised Occupants) Act of 1971. This applies to all public premises. But the amendment that we are bringing in today, applies only to residential accommodation occupied by the Government officers, the Members of Parliament, etc.

(1910/RCP/RAJ)

An issue was raised, insofar as the Judiciary is concerned, whether any judicial disrespect is meant. Absolutely none. Hon. members of the courts also occupy accommodation but they manage that themselves. I have not come across a single case where a retired Judge of the High Court or the Apex Court decides to stay in the accommodation. It is because, they manage it themselves. As soon as one His Lordship or Her Lordship vacates, it is allotted by them. It does not come to us. I want the record to very carefully reflect this.

Now, I come to the issue raised by Shri Kalyan Banerjee. In the spirit of cooperative agreement that we have around this Table, I wish I could say that I agree with what he is saying. But I disagree with almost everything that he has said. It is not because I disagree with him – and I want to look through you to him – not that he is any less attractive a proposition to look at, but the issue here is, we must get our facts right. Something was said about Gazette, whether the Estate Officers are gazetted. I want to assure the hon. Member that they are gazetted, their names are gazetted. ...*(Interruptions)*

SHRI KALYAN BANERJEE (SREERAMPUR): I have not said that.

SHRI HARDEEP SINGH PURI: The hon. Member said that. We looked around, who are the officers. I can give you the names.

SHRI KALYAN BANERJEE (SREERAMPUR): No, I have not said that.

SHRI HARDEEP SINGH PURI: All right. If not, with my limited understanding, I may not have ...*(Interruptions)*

SHRI KALYAN BANERJEE (SREERAMPUR): I have said, Gazette notification has not been made in some cases.

SHRI HARDEEP SINGH PURI: All right. I do not need to speak to the hon. Member. I can always send them copies of the Gazette notification. So, this is

not correct. But what I disagree with most vehemently is that he tried to criticise public officials, Government servants who are not in a position to defend themselves in this House. What is he talking about? He is talking about his own experience as a part of the House Committee along with another hon. Member. He said – and I take serious objection to this – those people were in illegal occupation because of my officers. First of all, let us get our record straight. Who gives accommodation to the hon. Members? Is it the Ministry of Urban Development? Is it the Directorate of Estates which gives accommodation to the Members of Parliament? Question is appropriate; answer is 'NO'. This accommodation is granted by the Chairman of the House Committee. In the previous House Committee, it was Shri Suresh Angadi. Now, it is Shri C.R. Patil in the case of the Lok Sabha and Shri Om Prakash Mathur in the case of the Rajya Sabha.

It is very easy to be critical, hon. Speaker, but let me explain one very basic thing.

माननीय अध्यक्ष : माननीय मंत्री जी, एक-एक मकान के बारे में डिस्कस करने लगेंगे तो पूरे पांच घंटे लग जाएंगे, आप बिल को जल्दी पास करायें।

...(व्यवधान)

SHRI HARDEEP SINGH PURI: I do not think officers who are not in a position to defend themselves ...(interruptions) I am willing to enter into a public debate on that. I will defend my officers. That is a tradition to which I belong.

Now we come to the issue of damages. I have already said that damages are quantified. A point was made by hon. Member Shri Pinaki Misra whether we are carrying out a survey and routine checks.

माननीय अध्यक्ष : सभी ने आपके बिल का समर्थन कर दिया है।

...(व्यवधान)

SHRI HARDEEP SINGH PURI: Let me explain that we are carrying out the checks all the time. We know when somebody is in illegal occupation, but if we have a situation that an hon. Member to whom a house has been allotted, that hon. Member has invited someone else to do, we will do that.

माननीय अध्यक्ष : विधेयक पर विचार किया जाए।

...(व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी ने बहुत डिटेल् में आपको उत्तर दिया है।

...(व्यवधान)

माननीय अध्यक्ष : आप एक मिनट मेरी बात सुनिए। अगर आपको और डिटेल् में उत्तर सुनना है तो आप तीन घंटे वोट कर लें, यह एक-एक चीज का उत्तर दे देंगे।

क्या सदन चाहता है कि पहले इस बिल को पारित किया जाए

अनेक माननीय सदस्य : हां

माननीय अध्यक्ष : विधेयक पर जल्दी विचार किया जाए

...(व्यवधान)

माननीय अध्यक्ष : कल्याण जी को एक बार बोलने दें

SHRI KALYAN BANERJEE (SREERAMPUR): Sir, whatever I had said, Meghwal sahib was the Chairman of the House Committee at that time...(Interruptions)

माननीय अध्यक्ष : इनके बाद हम आपको बोलने के लिए मौका देंगे

...(व्यवधान)

SHRI KALYAN BANERJEE (SREERAMPUR): Bring the record and see what was the answer of your officers and what was the answer of the Judicial Secretary. At that time, Meghwal sahib was the Chairman of the House Committee, not any other person.

(1915/IND/SMN)

माननीय अध्यक्ष : जसबीर जी, आज आपको परमिशन दे दी है, लेकिन अगली बार आप अपनी सीट से बोलिएगा

श्री जसबीर सिंह (डिम्पा) गिल (खडूर साहिब): ठीक है, सर

महोदय, मेरे केवल दो क्लैरीफिकेशन्स हैं। मैं मंत्री जी से जानना चाहता हूँ कि जो तीन हजार से ऊपर केसेज हैं, जिन्होंने घर खाली कराने के लिए किए हैं, उनमें से एमपीज के कितने केसेज हैं? मैं मंत्री जी से यह पूछना चाहता हूँ कि कई आफिसर्स हैं, मैं किसी का नाम नहीं लूंगा। मैं उदाहरण दे रहा हूँ, जैसे वे चंडीगढ़ में पोस्टेड हैं। वे दिल्ली में एक छोटा चार्ज ले लेंगे। वे एक घर दिल्ली में ले लेंगे और एक घर चंडीगढ़ में ले लेंगे। इस बात का भी प्रावधान किया जाए कि ऐसे लोगों के लिए जिनका काम ही हफ्ते में केवल दो घंटे का है, उन्हें दो-दो घर क्यों दिए जाएं।

श्री राजीव प्रताप रुडी (सारण): माननीय मंत्री जी बहुत मुस्करा कर बोल रहे हैं और उत्तेजना को समाप्त कर रहे हैं।

SHRI HARDEEP SINGH PURI : Sir, I am very happy to be smiling and concluding but there are two comments which I need to make. I will provide this clarification. पिनाकी मिश्रा जी ने कहा कि मैंने एक शब्द 'इंटररेस्टिंग' इस्तेमाल किया है। वे शायद सदन में नहीं हैं। उन्होंने कहा कि 'despicable' शब्द इस्तेमाल करना चाहिए था। महोदय, मैंने 45 साल एक और प्रोफेशन में, डिप्लोमेसी में स्पेंड किए हैं। वहां जब सबसे सख्त और कड़ी बात भी कहनी होती है और किसी को धमकी भी देनी होती है, तो कहा जाता है कि I encourage you. जब सिक्योरिटी काउंसिल यूनाइटेड नेशन्स की बम्बारमेंट एलाऊ करती है, तो यह नहीं कहते कि go and bomb the hell out of the country. वे कहते हैं to use all means necessary. इसलिए मैं माफी चाहता हूँ कि मैंने सॉफ्ट वर्ड यूज किया, क्योंकि मेरी ट्रेनिंग वैसी है। जैसा माननीय सदस्य ने पूछा कि सरकारी मकानों की टोटल डिमांड कितनी है। मैं बताना चाहता हूँ कि टोटल

सरकारी मकानों की डिमांड 77199 है। इसमें 15416 मकानों की शार्टेज है। प्रिसाइजली यह संख्या 3081 है, इनमें से कितने एमपीज हैं, उसकी फिगर मैं आपको पहुंचा दूंगा। I am not carrying the figure.

श्री अधीर रंजन चौधरी (बहरामपुर): मंत्री जी, आपने तीन दिन की बात कही है। मान लीजिए कि किसी को कोई मेडिकल इमरजेंसी हो और कोई जेनुइन रीजन रहे, तो क्या समय बढ़ाने का कोई चांस है?

श्री हरदीप सिंह पुरी : मैं आपको विश्वास दिलाना चाहता हूँ कि ये तीन दिन का पीरियड एक्सट्रीम में यूज किया जाता है। जैसा मैंने उदाहरण दिया, जब 23 मई को चुनाव का रिजल्ट आया, हमने दो महीने कुछ नहीं किया। हम अभी भी कुछ नहीं कर रहे हैं। अभी तो हम चेन्स बना रहे हैं कि घर खाली होगा, तभी आपको दें। आपको विश्वास दिलाना चाहता हूँ कि मेडिकल इमरजेंसी और किसी अन्य किस्म की इमरजेंसी के समय यदि ऐसी बात आती है तो हम केबिनेट कमेटी ऑन एकोमोडेशन में स्पेशल डिस्मैसेशन लेते हैं कि ऐसे केसेज को इस तरह से लिया जाए। ये ड्रेकोनियन चीज वर्ष 1994 में हुई थी, तब ऐसे इम्प्लीमेंट हुई थी। उस समय कौन था, यह मैं नहीं बता रहा। हमारे यहां बहुत सॉफ्ट तरीके से और ह्यूमेन तरीके से इम्प्लीमेंट होगी।

माननीय अध्यक्ष : सीनियर एडवोकेट, श्रीमती मीनाक्षी लेखी।

श्रीमती मीनाक्षी लेखी (नई दिल्ली): अध्यक्ष जी, आपका प्रोटेक्शन चाहिए। मैं मंत्री जी को एक बात कमेंट करना चाहती हूँ कि वे हाउस रिप्रेजेंट करते हैं, अपने आफिसर्स को रिप्रेजेंट नहीं करते हैं। दूसरी चीज उन्होंने स्वयं माना कि हाउसिंग की शार्टेज है। मैं आर.के.पुरम क्षेत्र से हूँ। वहां दिक्कत है जैसे किसी आफिसर की प्रमोशन हो जाती है और उन्हें टाइप-II मिला हुआ है। अभी उनकी रिटायरमेंट बलोज है या उनकी नेक्स्ट पोस्टिंग हो गई और हम टाइप-III या टाइप-IV नहीं दे पा रहे हैं, इसलिए वे एग्जिस्टिंग एकोमोडेशन में हैं। वहां वे एक एक्स्ट्रा कमरा बढ़ा लेते हैं और रूल के मुताबिक उस कमरे को खत्म करके रिटायरमेंट के समय सुपुर्द करके जाते हैं। पहले कोई नोटिफिकेशन निकाली गई थी, लेकिन बावजूद उसके जब चुनाव आने वाला होता है, कुछ आफिसर्स लगातर नोटिसेज भेजते हैं और लोगों को परेशान करते हैं। मैं मंत्री जी के संज्ञान में विषय लाना चाहती हूँ कि जिन लोगों को हायर एकोमोडेशन एलोकेट होनी चाहिए और उन्हें लोअर केटेगरी की एकोमोडेशन मिली हुई है और उन्होंने यदि एक्स्ट्रा कमरा बढ़ाया हुआ है, तो एक्ट के माध्यम से यह जो गैरकानूनी या कानूनी बात इस्तेमाल करके इस तरह की चीजें हो रही हैं, उन्हें इस बारे में यदि प्रोटेक्शन दे देंगे, तो अच्छा रहेगा।

(1920/MMN/PC)

SHRI HARDEEP SINGH PURI: Hon. Speaker, Sir, other issues were also raised by hon. Members, including by my distinguished friend, Shri Rajiv Pratap Rudy who asked about designated housing. I had already given a detailed answer. Designated accommodation is only meant for certain specified people. If certain families choose to keep on to a house or certain officials do it, I will not subscribe to that. I assure the House that if some people are utilizing loopholes in the system to do that, we will move against those people, no matter who they are,

whether officials or Members of Parliament, because the requirement of equity and justice demands that. So, I am very clear that that will be done.

Hon. Speaker, Sir, I have many more points to make but I realise that today you want to bring these proceedings to an early conclusion. I will send written replies to all the questions to which I could not answer. If you want, I will even circulate them because I think we have a good story to tell them; and also, it is in the interest of full disclosure and transparency that what we are saying should be made known to all. I will be sending the replies in writing as well. Thank you, Sir.

(ends)

माननीय अध्यक्ष : प्रश्न यह है :

"कि सरकारी स्थान (अप्राधिकृत अधिभोगियों की बेदखली) अधिनियम, 1971 का और संशोधन करने वाले विधेयक पर विचार किया जाए "

प्रस्ताव स्वीकृत हुआ।

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION No. 2953
TO BE ANSWERED ON DECEMBER 05, 2019**

REDEVELOPMENT OF LBZ AND CENTRAL VISTA

NO. 2953.

SHRI MANISH TEWARI:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government intends to redevelop Delhi's Lutyens Bungalow Zone (LBZ) and the Central Vista and if so, the reasons therefor;**
- (b) whether the proposal to redevelop Delhi's heritage zone have implications for Delhi's application to become a UNESCO World Heritage City;**
- (c) whether the Government conducted or commissioned a State of Conservation or Heritage Impact Assessment Report (HIA) which should precede any intervention in a heritage zone;**
- (d) the provisions which were there in the bid document in order to safeguard the heritage character of the area to be redeveloped and the sanctity of the LBZ; and**
- (e) the total estimated cost for the entire redevelopment?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

- (a) Yes, Sir. There is a proposal to redevelop the Central Vista area wherein it is proposed to construct a new additional Parliament building as well as Common Central Secretariat. The existing Parliament Building was constructed in 1927 and it is over 90 years old. Its existing facilities and amenities are inadequate to meet the current demand. There is acute shortage of office space and there are no individual chambers for Members of**

...2/-

Parliament. The other buildings on the Central Vista were built after Independence i.e. Krishi Bhawan, Udyog Bhawan etc. These buildings are more than 50 years old and there is shortage of working space, parking, amenities and services in these buildings for efficient office atmosphere. The spread of Central Government Ministries and Departments in different locations leads to inefficiency and the problems can be resolved by developing a Common Central Secretariat.

The Central Vista, which is the main boulevard of Delhi extending from Rashtrapati Bhawan to India Gate is one of the most visited places in Delhi. It is used for Republic Day Parade and various other functions organized in the lawns and green spaces which showcase the capital to the world. However, it lacks basic public facilities, amenities and parking. The unorganized vending and haphazard parking leads to the congestion and gives a poor public perception. Therefore, there is a need for upgradation of Central Vista.

- (b) There is no proposal for redeveloping of heritage buildings.
- (c) No Sir.
- (d) There is no proposal of redeveloping the heritage buildings in the Central Vista.
- (e) The cost of redevelopment of Central Vista area i.e. for Common Central Secretariat and new Parliament Building as well as improvement of Central Vista area shall be worked out after finalization of the proposals.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

STARRED QUESTION NO. *349

TO BE ANSWERED ON DECEMBER 12, 2019

USE OF DRONE TECHNOLOGY

**NO. *349. SHRIMATI RAMA DEVI:
 SHRI GIRIDHARI YADAV:**

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether the Government is using drone technology to check unauthorized colonies, prevent illegal constructions and for demarcation of areas and if so, the details thereof;**
- (b) whether the Government is facing problems in adopting the said technology and if so, the details thereof; and**
- (c) the efforts made by the Government to address the said problems and the outcome of the said efforts?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (c) A statement is laid on the Table of the House.

STATEMENT

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. *349 REGARDING "USE OF DRONE TECHNOLOGY" FOR ANSWER ON DECEMBER 12, 2019

(a)to(c): 'Land' and 'Colonization' are State subjects. Therefore, it is upto the respective State Government to decide about the process and use of technology including drone technology for purposes like checking unauthorized colonies, prevent illegal construction and for demarcation of areas.

Government of National Capital Territory of Delhi (GNCTD) had informed in January, 2019 that they have got a Drone survey done of one unauthorised colony namely Vikas Vihar and are exploring possibility of delineating boundaries of Unauthorized Colonies in Delhi by using drone based Survey.

Delhi Development Authority (DDA) is in the process of preparing Master Plan 2041 for Delhi. As a part of this process, DDA intends to undertake a detailed aircraft / UAV (Unmanned Aerial Vehicle or Drone) captured GIS (Geographic Information System) mapping of existing land use and building use in the city. DDA has invited Request for proposal (RFP) in this regard.

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA**

STARRED QUESTION NO. *349

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ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

(a) to (c) A statement is laid on the Table of the House.

STATEMENT

**STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED
QUESTION NO. 349 REGARDING "USE OF DRONE TECHNOLOGY"
FOR ANSWER ON DECEMBER 12, 2019**

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(Q. 349)

श्रीमती रमा देवी : माननीय अध्यक्ष महोदय, माननीय मंत्री जी, दिल्ली विकास प्राधिकरण मास्टर प्लान के लिए ड्रोन का उपयोग कर रही है। डीडीए के पास कितनी जमीन है, इसका पता डीडीए को नहीं है, जिसके कारण डीडीए की जमीनों पर आए दिन कब्जे हो रहे हैं और उनकी जमीनों को प्लॉट बनाकर बेचा जा रहा है। डीडीए के पास कितनी जमीनें हैं और वह किस जमीन की मालिक है, यह ड्रोन के माध्यम से पता चलेगा, जिससे अनधिकृत कब्जे के विरुद्ध कार्रवाई कर सकती है। अनधिकृत कॉलोनियों एवं अनधिकृत कब्जे पर न्यायालय निर्देश दे चुकी है।

मेरा प्रश्न है कि निर्देश देने के बाद सरकार को माननीय उच्चतम न्यायालय के निर्देशों के बावजूद अनधिकृत कॉलोनियों के बढ़ने और सरकारी जमीनों पर कब्जा करके बड़े निर्माण की जानकारी मिली है? अगर हाँ, तो सरकार ने जो कार्रवाई की है, उसके क्या परिणाम आए हैं, यह बताने की कृपा करें।

SHRI HARDEEP SINGH PURI : Sir, the hon. Member's question is specifically related to the use of drone technology for the purpose of finding out what the ground situation is but in the Supplementary that she has asked she has made a number of points and I would happily answer each one of them.

First of all, land is a State subject and we do not have the exact data on which State Government is using drone technology but she has given a specific instance of DDA. DDA plans to use drone technology for preparing the Masterplan 2021. सर, यह काम अभी शुरू नहीं हुआ है। उनका इरादा है कि वर्ष 2041 का मास्टर प्लान बनाने के लिए ड्रोन टेक्नोलॉजी को इस्तेमाल करेंगे।

माननीय सदस्य ने दूसरा सवाल अनऑथराइज्ड कॉलोनीज का रेज किया है। सुप्रीम कोर्ट का डायरेक्शन तो एक तरफ है, लेकिन अभी सरकार ने एक फैसला लिया और इस हाउस ने पास किया है, जो अनऑथराइज्ड कॉलोनीज हैं, वहां के नागरिकों को मालिकाना हक देने का है। That process is well underway. Delhi's land area is about 1495 sq. km., if I remember correctly. This problem of how much land DDA has and how much of that land is under encroachment can be solved in two ways. One of the ways is, digitisation of land records. This process is at a very advanced stage of completion. Once the agency that owns the land knows कि उनके पास कितनी जमीन है। फिर वहां से ड्रोन और बाकी टेक्नोलॉजी को इस्तेमाल करके पता लग सकता है कि उसमें कितनी एन्क्रोचमेंट है और जो एन्क्रोचमेंट है, उसको कैसे हटाया जा सकता है। यह सारा काम अभी हो रहा है। मैं समझता हूँ कि DDA is in a position not only to use this technology here, डी.डी.ए. ने और भी कार्य किए हैं। आपको याद होगा कि मैंने इस सदन को इन्फॉर्म किया था कि लैण्ड पूलिंग पॉलिसी इम्प्लीमेंट हो गई है और अनऑथराइज्ड कॉलोनीज का काम हो गया। मैंने हाल में यह भी कहा था कि प्रधान मंत्री आवास योजना में जो इन सीटू स्लम रिहैबिलिटेशन का एक वर्टिकल है, उसमें जहां झुग्गी, वहीं उनको मकान दिलवाने का काम तेजी से कर रहे हैं।

श्रीमती रमा देवी : अध्यक्ष महोदय, जैसा कि हम सब जानते हैं कि डी.डी.ए. और दिल्ली एम.सी.डी. की जमीनों पर बड़े पैमाने पर कब्जा है। इससे सरकार के राजस्व को नुकसान पहुंच रहा है। इन जमीनों पर जिन लोगों का कब्जा है, उन लोगों का सरकारी एजेंसियों के कुछ अधिकारियों के साथ साठ-गांठ है, इसलिए अधिकारी ड्रोन का उपयोग नहीं चाहते हैं। आपका जो प्लान वर्ष 2041 तक का है, वह बहुत लम्बा टाइम हो जाएगा। हम इस बीच में चाह रहे हैं कि ड्रोन के माध्यम से सरकारी जमीन के अवैध कब्जे की पहचान करने में अधिकारी सहयोग कर रहे हैं या नहीं कर रहे हैं, इस पर सरकार की क्या प्रतिक्रिया है?

श्री हरदीप सिंह पुरी : सर, जिस मास्टर प्लान की तैयारी की जा रही है, वह वर्ष 2041 का है। इसका मतलब यह नहीं है कि वर्ष 2041 तक हमको इंतजार करना होगा। वर्ष 2021 का जो मास्टर प्लान है, यह वर्ष 2006 में तैयार हो गया। जैसे हम इस काम को लेंगे, हमें डिजिटाइजेशन, लैंड रिकॉर्ड और ड्रोन टेक्नोलॉजी के माध्यम से यह पता लगेगा कि कहां-कहां पर एन्क्रोचमेंट है। मैं माननीय सदस्य को यह भी बताना चाहूंगा कि यह समस्या इसलिए खड़ी हुई है, क्योंकि पहले डेटा नहीं था। डी.डी.ए. को यह नहीं मालूम था कि उसके पास कितनी जमीन है और कितनी एन्क्रोचमेंट पर है। कॉल्यूजन की जो बात की है तो एक बार टेक्नोलॉजी के द्वारा यह मालूम हो जाए कि कितनी जमीन है और वहां से पता लगता है कि कितनी एन्क्रोचमेंट है। उस एन्क्रोचमेंट को हटाया भी जा सकता है। हाल ही में सुप्रीम कोर्ट की जो मॉनीटरिंग कमेटी है, उसने भी, जहां पब्लिक लैंड पर एन्क्रोचमेंट थी, काफी सीलिंग का काम किया था। डी.डी.ए. ने एक स्पेशल टास्क फोर्स बनाई थी, जो एन्क्रोचमेंट को आइडेण्टिफाई करती है। It is now possible for any citizen of Delhi to upload a picture of an encroachment or an illegal construction on that app and send it to the DDA. Within a period of two weeks the DDA will address the issue of encroachment or illegal construction. The STF has cleared lots and lots of areas in Delhi and this work is in progress.

माननीय अध्यक्ष : श्री गिरिधारी यादव – उपस्थित नहीं।

Extracts from Manual of Parliamentary Procedures in the
Government of India, Ministry of Parliamentary Affairs, New Delhi

Chapter 8

Assurances

8.1 During the course of reply given to a question or a discussion, if a Minister gives an undertaking which involves further action on the part of the Government in reporting back to the House, it is called an 'assurance'. Standard list of such expressions which normally constitute assurances as approved by the Committee on Government Assurances (CGA) of the respective House, is given at Annex-3. As assurances are required to be implemented within a specified time limit, care should be taken by all concerned while drafting replies to the questions to restrict the use of these expressions only to those occasions when it is clearly intended to give an assurance on the floor of the House.

Definition

8.2 An assurance given in either House is required to be fulfilled within a period of three months from the date of the assurance. This limit has to be strictly followed.

Time limit for fulfilling an assurance

8.3 To ensure early fulfilment of assurances, entire process beginning from calling out of assurances from the proceedings of the House to the submission of Implementation Report including extension of time, dropping and transfer of assurances have been automated through a Software Application named "Online Assurances Monitoring System" (OAMS). Requests for extension of time, dropping or transfer of assurances and submission of Implementation Report through any other offline mode shall not be entertained under any circumstances.

Online Assurances Monitoring System (OAMS)

<p>Colling out of Assurances</p>	<p>8.4 When an assurance is given by a Minister or when the Presiding Officer, directs the Government to furnish information to the House, it is extracted by the Ministry of Parliamentary Affairs, from the relevant proceedings and communicated to the Department concerned online through 'OAMS' normally within 20 working days of the date on which it is given on the floor of the House.</p>
<p>Deletion from the list of assurances</p>	<p>8.5 If the administrative Ministry/Department has any objection to treating such a statement as an assurance or finds that it would not be in the public interest to fulfill it, it may upload its request at 'OAMS' within a week of treating such statement as assurance for getting it deleted from the list of assurances. Such action will require prior approval of the Minister concerned and this fact should be clearly indicated in their communication containing the request. If such a request is made towards the end of stipulated period of three months, then it should invariably be accompanied with a request of extension of time. The department should continue to seek extension of time till the decision of the Committee on Government Assurances is conveyed through 'OAMS'. Requests received through offline mode shall not be entertained by either Rajya Sabha/Lok Sabha Secretariat or Ministry of Parliamentary Affairs.</p>
<p>Extension of time for fulfilling an assurance</p>	<p>8.6 If the Department finds that it is not possible to fulfill the assurance within the stipulated period of three months or within the period of extension already granted, it may seek further extension of time as soon as the need for such extension becomes apparent, indicating the reasons for delay and the probable additional time required alongwith details of action taken/progress made in the matter. All such request should be submitted at 'OAMS' for decision by CGA thereon with the approval of the concerned Minister.</p>
<p>Registers of Assurances</p>	<p>8.7.1 The particulars of every assurance will be entered by the Parliament Unit of the Ministry/Department concerned in a register as at Annex-4 after which the assurance will be passed on to the concerned section.</p>

8.7.1 Even ahead of the receipt of communication from the Ministry of Parliamentary Affairs through 'OAMS' the section concerned should take prompt action to fulfill such assurances and keep a watch thereon in a register as at Annex 5.

8.7.2 The registers referred to in parts 8.7.1 and 8.7.2 will be maintained separately for the Lok Sabha and the Rajya Sabha assurances, entries therein being made session wise.

The Section Officer in charge of the concerned section will:

Role of Section Officer and Branch Officer

- (a) scrutinize the registers once a week;
- (b) ensure that necessary follow-up action is taken without any delay whatsoever;
- (c) submit the registers to the branch officer every fortnight if the House concerned is in session and once a month otherwise, drawing his special attention to assurances which are not likely to be implemented within the period of three months; and
- (d) review of pending assurances should be undertaken periodically at the highest level in order to minimize the delay in implementing the assurances.

8.8 The branch officer will likewise keep his higher officer and Minister informed of the progress made in the implementation of assurances, drawing their special attention to the causes of delay.

8.9.1 Every effort should be made to fulfill the assurance within the prescribed period. In case only part of the information is available and collection of the remaining information would involve considerable time, an Implementation Report (IR) containing the available information should be uploaded at 'OAMS' in part fulfillment of the assurance, within the prescribed time limit. However, efforts should continue to be made for expeditious collection of the remaining information for complete implementation of the assurance at the earliest.

Procedure for fulfillment of an assurance

8.9.2 Information to be furnished in partial or complete fulfillment of an assurance should be approved by the Minister concerned before it is uploaded at 'OAMS' in both English and Hindi versions in the prescribed pro forma as at Annex-5, together with its enclosures. After online submission of the Report for fulfillment of the assurance partial or complete as the case may be, four hard copies each in Hindi and English version with one copy of each version duly authenticated by the officer concerned should be sent to the Ministry of Parliamentary Affairs for laying until e-laying is adopted by the concerned House.

8.9.3 The Implementation Report should be submitted at 'OAMS' only. Implementation Report sent by any other mode or sent to Rajya Sabha/Lok Sabha Secretariat directly, will not be considered for laying.

Laying of the Implementation Report on the Table of the House

8.10 The Ministry of Parliamentary Affairs, after scrutiny of the Implementation Report, will arrange to lay it on the Table of the House concerned. A copy of the Implementation Report, as laid on the Table, will be forwarded by Ministry of Parliamentary Affairs to the member(s) concerned. Details of laying of Implementation Report submitted by the Ministry/Department concerned would be made available by the Ministry of Parliamentary Affairs at 'OAMS'. The Parliament Unit of the Ministry/Department concerned and the concerned section will, on the basis of information available at 'OAMS', update their records.

Obligation to lay a paper on the Table of the House vis-à-vis assurance on the same subject

8.11 Where there is an obligation to lay any paper (rule/order/notification, etc.) on the Table of the House and for which an assurance has also been given, it will be laid on the Table, in the first instance, in fulfillment of the obligation, independent of the assurance given. After this, a formal report regarding implementation of the assurance indicating the date on which the paper was laid on the Table will be submitted at 'OAMS' in the prescribed pro forma (Annex-6) in the manner already described in para 8.9.2

8.12 Each House of Parliament has a Committee on Government Assurances nominated by the Chairman/Speaker. It scrutinizes the Implementation Reports and the time taken in the fulfillment of Government Assurances and focuses attention on the delays and other significant aspects, if any, pertaining to them. Instructions issued by Ministry of Parliamentary Affairs from time to time as available on 'OAMS' are to be followed strictly.

Committees
on Government
Assurances
RHE 231-A
LHR 323, 324

8.13 The Ministries/Departments will, in consultation with the Ministry of Parliamentary Affairs, scrutinize the reports of these two Committees for remedial action wherever called for.

Reports of the
Committees on
Government
Assurances

8.14 On dissolution of the Lok Sabha, the pending assurances do not lapse. All assurances, promises or undertakings pending implementation are scrutinized by the new Committee on Government Assurances for selection of such of them as are of considerable public importance. The Committee then submits a report to the Lok Sabha with specific recommendations regarding the assurances to be dropped or retained for implementation by the Government.

Effect on assurances
on dissolution of
the Lok Sabha

MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
 (2020-2021)
 (SEVENTEENTH LOK SABHA)
 SIXTH SITTING
 (12.04.2021)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B',
 Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES**Ministry of Housing and Urban Affairs**

1. Shri Kamran Rizvi, Additional Secretary
2. Shri Sanjay Kumar, Joint Secretary
3. Shri Amrit Abhijat, Joint Secretary
4. Shri Kunal Kumar, Joint Secretary
5. Ms. D. Thara, Joint Secretary
6. Ms. S.K. Ram, Joint Secretary
7. Shri Dinesh Kapila, Economic Advisor (Housing)
8. Shri R. Prem Anand, Director (Parliament Section)

DELHI DEVELOPMENT AUTHORITY

1. Shri Anurag Jain, Vice Chairman
2. Shri Manish Kumar Gupta, Member [(Admin) & LM]
3. Shri Neeraj Bharati, Commissioner (Land Pooling)

Ministry of Parliamentary Affairs

1. Shri P.K. Halder - Under Secretary

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2. XXXX XXXX XXXX XXXX XXXX XXXX

3. Thereafter, the representatives of the Ministry of Housing and Urban Affairs, Delhi Development Authority and the Ministry of Parliamentary Affairs were ushered in. Welcoming the witnesses to the sitting of the Committee, the Chairperson impressed upon them not to disclose the deliberations of the Committee to any outsider. The Committee then took oral evidence of the representatives of the Ministry of Housing and Urban Affairs and Delhi Development Authority regarding pending Assurances. The Committee were perturbed to note the long pendency of a large number of Assurances of the Ministry which amounted to 31 on the date of oral evidence. The Chairperson asked the Additional Secretary, Ministry of Housing and Urban Affairs to give an overview of the pending Assurances of the Ministry and also enquired about the internal mechanism and system of monitoring and reviewing the implementation of pending Assurances in the Ministry.

4. The Additional Secretary, Housing and Urban Affairs accordingly briefed the Committee on the above issues. The Chairperson asked the representatives of the Ministry to furnish the Minutes of their review meetings for monitoring of pending Assurances.

5. The Chairperson and Members thereafter raised various queries and sought certain clarifications on 25 pending Assurances (Annexure-III) taken up for the day. The witnesses responded to these queries and also provided clarifications. In view of the explanations submitted by the representatives of the Ministry during the course of oral evidence, the Committee acceded to the request of the Ministry to drop the two Assurances mentioned at Sl. Nos. 8 and 9 of Enclosure. As some queries required detailed reply and inputs from various quarters, the Chairperson asked the witnesses to furnish written replies on the same in due course.

6. The evidence was completed.

7. The Chairperson thanked the witnesses for deposing before the Committee and furnishing the available information on the queries raised and clarifications sought by them.

8. The witnesses, then, withdrew.

9. A verbatim record of the proceedings has been kept.

The Committee then adjourned.

COMMITTEE ON GOVERNMENT ASSURANCES (2020-2021), LOK SABHA

Statement of pending Assurances pertaining to the Ministry of Housing and Urban Affairs discussed during oral evidence on 12.04.2021.

S.No.	SQ/USQ No. dated	Subject
1.	USQ No. 2205 dated 18.12.2013	Audit by HUDCO
2.	USQ No. 3527 dated 12.02.2014	Revival of Government of India Stationery Office (GISO)
3.	USQ No. 2489 dated 11.03.2015	Quota for Women in Urban Local Bodies
4.	USQ No. 4954 dated 23.04.2015	Women Reservation Bill
5.	USQ No. 6641 dated 06.05.2015	Land for Netaji Memorial
6.	USQ No. 4129 dated 23.12.2015	Memorial of Netaji
7.	SQ No. 145 dated 09.12.2015 (Supplementary by Smt. Poonam Mahajan, M.P.)	Housing Scheme for Government Employees
8.	USQ No. 496 dated 27.04.2016	Allotment of Land
9.	USQ No. 497 dated 19.07.2017	Rebate on Home Loan
10.	USQ No. 602 dated 19.07.2017	AMRUT
11.	USQ No. 79 dated 11.12.2018	Land Policy
12.	USQ No. 242 dated 05.02.2019	Land Pooling Policy
13.	USQ No. 5447 dated 25.07.2019	Land Pooling Policy
14.	USQ No. 721 dated 21.11.2019	Delhi Land Pooling Policy
15.	USQ No. 2862 dated 05.12.2019	Urbanisation of Villages of Delhi

16.	USQ No. 1222 dated 18.12.2018	Cancellation of Land Allotment
17.	USQ No. 3281 dated 01.01.2019	Irregularities by Cooperative Societies
18.	USQ No. 4384 dated 08.01.2019	NGOs in Animal Welfare
19.	USQ No. 2074 dated 04.07.2019	Rank of Cities
20.	USQ No. 2177 dated 04.07.2019	Drones' Role to Check Illegal Occupation of Land
21.	SQ No. 465 dated 25.07.2019	Affordable Housing Projects/Schemes
22.	General Discussion dated 31.07.2019	The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill.
23.	USQ No. 2953 dated 05.12.2019	Redevelopment of Lutyens Bungalow Zone (LBZ) and Central Vista
24.	SQ No. 349 dated 12.12.2019	Use of Drone Technology
25.	SQ No. 349 dated 12.12.2019 (Supplementary by Smt. Rama Devi, M.P.)	Use of Drone Technology

MINUTES
COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
ELEVENTH SITTING
(29.09.2021)

The Committee sat from 1100 hours to ___ hours in Committee Room 'C' Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

Members

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Santosh Pandey
6. Dr. Bharatiben Dhirubhai Shiyal

Secretariat

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following four (04) draft Reports without any amendments:-

- (i) Draft Forty-Eighth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Women and Child Development';

- (ii) Draft Forty-Ninth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Housing and Urban Affairs';
- (iii) Draft Fiftieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (iv) Draft Fifty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';

2. The Committee also authorized the Chairperson to present the Reports to the Hon'ble Speaker at the earliest as the term of the Committee is coming to an end soon and the House is not in session.

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The Committee then adjourned.